[Shri Pranab Mukherjee]

fight in a better way in the international forum. I would like to submit one small point of Mr. Bhupesh Gupta. I know that many a time we have failed in UNCTAD and in GATT. But I may say for the information of the hon. Members that I also had to rush to Geneva like my predecessors, but this time I snatched something from the developed countries. were able to establish the Common Fund and more so the second window for the Common Fund which help the developing countries in a big way. We have been able to establish this after protracted discussions which were initiated by my friend, Chattopadhyaya, in Nairobi UNCTAD and which we could conclude in Geneva where we were able to estabsish the Common Fund.

3 P.M.

SHRI HARI SHANKER BHABHRA: What about my question?

SHRI PRANAB MUKHERJEE: In the Agreement itself, it has been admitted that the developing countries will be permitted to have some sort of subsidies in their items. Therefore, it will help us to fight against the United States of America.

STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE ESSEN-TIAL SERVICES MAINTENANCE (ASSAM) ORDINANCE, 1980—Contd.

THE ESSENTIAL SERVICES MAIN-TENANCE (ASSAM) BILL, 1980

STATUTORY RESOLUTION SEEK-ING, APPROVAL OF THE NOTIFI-CATION ISSUED UNDER THE ESSENTIAL SERVICES MAINTE-NANCE (ASSAM) ORDINANCE, 1980 DECLARING CERTAIN SERVICES AS ESSENTIAL

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Now, further discussion on the Resolution. Shri Jagdish Prasad Mathur will continue his speech.

श्री जगवीश प्रसाद मायुर (उत्तर प्रदेश) : श्रीमन्, मैं कल प्रस्ताव पढ़ चुका हुं इसलिए उसको दुबारा नहीं दुहराऊंगा। समय कम है इसलिए मुद्दे की बातें करूंगा। जैसा कि मैंने कल भी कहा था, हमारे सामने एक बहुत ही भयानक विधेयक रखा गया है इसलिए मैं इसका सिद्धान्ततः ग्रौर व्यवहारतः दोनों तरह से विरोध करता हूं। यद्यपि विधेयक लोक सभा से पारित दिया गया है फिर भी मैं समझता हं कि इस संदर्भ में गहराई से विचार करने के पश्चात यह विधेयक वापस भेजा जाना चाहिए। इसमें जो स्रसीम शक्तियां मांगी गई है, क्यों मांगी गई है। यह सीधा सवाल है। विधेयक में वर्णित उद्देश्यों का पहला वाक्य है ह कि ग्रसम के श्रन्दर मास मवमेन्ट चल राहै इसका अर्थ है कि सरकार स्वीकार करती है कि यह एक भारी जन-म्रान्दोलन है। ये मधिकार इस मास म्वमेन्टको दबाने के लिए मागें गये हैं। ग्रपने बिल के प्रयोजन के पहले वाक्य में यह कहा है। जब किसी सरकार के विरोध में एक मास मुवमेन्ट खड़ा हो जाए, तो चुनना पडेगा कि भच्चा कौन है: उर्दु में कहावत है:

''ग्रावाज ए खल्क नक्कारे खुदा।''

इसका मतलब है कि यदि जनता एक
होकर खड़ी हो जाए तो वह परमेश्वर
की ग्रावाज होतो है। एक ऐसी परमेश्वर
की ग्रावाज के रूप में ग्रसम की सारी
जनता खड़ी है। वहां एक व्यक्ति नहीं
खड़ा बल्कि संपूर्ण जनता एक व्यक्ति
बनकर खड़ी हो गई है। उस को दवाने
के लिए ग्रापने यह विधेयक प्रस्तुत किया
है। मैं जानना चाहता हूं लोगों का जुर्म
क्या है? उनका जुर्म केवल यह है कि
वे चाहते हैं कि उनकी ग्रायिक, राजनैतिक,
सांस्छितिक विशेषताएं ग्रीर ग्राधिकार
सुरक्षित रहें। इस बात को हमने स्वीकार

किया है। संविधान के अनुसार स्वीकार किया है। इसे पंडित जवाहरलाल नेहरू ने स्वोकार किया था ग्रौर ग्राप भी स्वीकार करते हैं। फिर उनका कहना है कि जो विदेशों असम में आ गए हैं उनको बाहर निकाला जाना चाहिए क्योंकि असम की जो अपनी विशेषताएं हैं वे नष्ट न हों। पहले असम एक प्रदेश था, अब उसके कई राज्य बन गए हैं । उन सब की विशेषतात्रों की समाप्ति हो जाएगी यदि ग्रोवर्व्हेल्मिंग संख्या में, ग्रथीत् बहुत बड़ी संख्या में, विदेशी लोग वहां आकर बस गए हैं। झगड़ा इतना है कि सरकार कहती है 1971 से निदेशियों की गिनती करो, और वह कहते हैं 1951 से करो। श्राप इस बात को तो श्रमान्य नहीं कर रहे हैं कि असम में विदेश। आए हैं । सवाल कंवल इतना है कि कब ते जिनती की जाए इतनी बात के लिए जनता के विरोध में इतना यह अस्त याप मांग है हैं। इतना बड़ा घस्व आप का हम हैसे दे देंगे ? ब्रांस किसे वे देंगे ? यदि छोई और सरवार होती तो मैं मान लेता कि ईमानदारी से दिए गए ग्रधिकारों का दरुपयोग नहीं होगा । पूराना इतिहास में दुहराना नहीं चाहता। 1980 के ग्रंदर म्राप प्रदेशों में जीत कर म्राए । म्राप महाराष्ट्र में, कर्णाटक में, उड़ीसा में इसी प्रकार के विधेयक लाए । केन्द्रीय सरकार ने भी बुनाव के तुरन्त पश्चात प्रिवेन्टिव डिटेन्शन एक्ट बनाया। जब चौधरी चरणसिंह की सरकार ने यह ग्रध्यादेश जारी किया तब श्रापने उसका डट कर विरोध किया था। परन्तु स्वयं पहला काम ग्रापने यही किया इस सारी पृष्ठभूमि में ग्राप को ये ग्रधिकार कैसे दिए जाएं? नहीं देने चाहिएं । ग्राप कहेंगे कि हम इनका दुरुपयोग नहीं करेंगे । लेकिन स्रापने कौन-सी बात की है जिससे हम ग्रापके कथन पर विश्वास करें कि स्राप दुरुपयोग नहीं करेंगे ? मैं इमरजेंसी की घटना श्रों को 554 RS-4

दुहराना नहीं चाहता। उड़ीसा का विधेयक हमारे सामने है, महाराष्ट्र का विधेयक हमारे सायने है आपके इरादे अच्छे नहीं दीखते । आप वह रहे हैं कि जो मावश्यक यस्तुएं हैं, अर्थात् जो चीज माम आदमी की मिलनी चाहिएं उन की बचाने श्रीर उन्हें लाने ले जाने के लिए ऐसा कर रहे हैं । में पुछता चाहता है कि ये झंझट शुरू िसने हिए ? श्रासाम के ग्रान्दोलन को दस महीने होने ग्राये हैं। पहल किस ने जी? श्रीमन, पहल ग्राप ने की, याना वांग्रेस पार्टी ग्रीर सरकार ने की । आप ने पहले इस ग्रान्दोलन का विरोध करने के लिए बंगालियों को खड़ा किया। किस ने रेलें पहले रोकी थीं? किस ने वसें रोधी थीं। किस ने माल जाने हे रोता था? पहले आप ने रोधा। श्राप ने यह सब प्रारम्भ किया । उस ब्रान्दोजन का मुकाबना करने के लिए आपने ईमानदारी से काम नहीं किया। श्राप ने प्राम्प्रदादिकता भज्ञाने भी चेच्टा भी। यस ने समाचा पत्री में छपा है ि वांग्रेग (याई), जो कि सरकारी पार्टी है, की सहायता से द्वारा जवाबी म्रान्दोलन खड़ा किना जायेगा । ये म्राप के इरादे हैं। आप के इरादे यदि ये न होते और आप कहते कि हम आन्दोलन से पैदा हुई कठिनाइयों का सामना करने के लिए आप शक्ति चाहते हैं तो मैं शायद स्वीकार कर लेता । श्राप शक्ति कौन सी मांग रहे हैं? ग्राप माम्ली शक्ति मांग लेते तो मैं मान लेता । लेकिन अंग्रेजी में जिसे डेकोनियन पावर्स कहते हैं, ऐसी असीम शक्ति आप चाहते हैं जो शैतान के पास भी न होती । स्राप ने इस विधेयक में सारी सेवासों की गिनती कर दी है, कोई ऐसी चीज नहीं बची जिसे आप ने शामिल न किया हो। यदि कोई बच गयी तो वह भी ग्रासाम सरकार और केन्द्रीय सरकार से सम्बन्धित विधेयक की 14वीं धारा के श्रन्दर श्रा

जाएगी । दुनिया की कीन सी चीज बचेगी जो प्रदेश को सरकार ग्रीर केन्द्रीय सरकार से सम्बन्धित न हो ? श्राप ने एक-एक चीज गिना दी, ोई चीज छोड़ी नहीं है।

उस के पश्चात श्राप व्याख्या करते हैं कि भ्राप क्या-क्या दंड देंगे। यदि कहीं सड़क पर कोई चला जा रहा हो मौर प्रलिस के श्रधिकारी को लगे कि वह प्रान्धोलन से सम्बन्धित है तो वह बिना घारेन्ट पकड कर बन्द कर देगा। उस की जमानत नहीं हो सकती, वह श्रदालत में भी नहीं जा सकता । मकवाणा साहब मेरे मित्र हैं। अगर वह इनकागनीटो श्रासाम चले ायं, मानो, कछार चले जायं ग्रीर वहां पृम हो हों तो उन को भं। शरास्ता समझ कर पूलिस वाला भ्रन्दर कर देगा । उन को दो-तीन दिन लग जाएंगे यह बताने में कि मैं हिन्द्स्तान का होम मिनिस्टर ह, पुझे छोड़ दो । ग्रगर मकवाणा साहब चाहते हैं कि उन के आगे-पीछे झब्बेवाला न हो, पुलिस न हो और वे पकड़े न जायं, स्वतंत्रता से घूम सके तो मैं समझता हूं कि यह अधिकार उन को नहीं लेना चाहिए । लेकिन वह ऐसा नहीं करेंगे। बगैर झब्बेवाला चपरासी ग्रीर पुलिस के वह जाना भी नहीं चाहेंगे ।

फिर ग्राप ने हड़ताल की क्या व्याख्या की है। हड़ताल करना मजदूर का ग्रिधिनार है, हर कर्मचारी का ग्रिधि-कार है। मैं तो कड़ंगा कि यह मजदूर का फंडाभेंटल राइट है। ग्रागर हड़ताल करने का ग्रिधिकार चला जाये तो मजदूर मिल मालिक के साथ लड़ नहीं सकता। एक तरफ ग्राप कहते हैं कि मजदूरों का भला करना चाहते हैं, गरीबों का भला करना चाहते हैं ग्रीर दूसरी तरफ ग्राप

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हर कर्मचारी से हड़ताल का ग्रधिकार भी ले लेना चाहते हैं। हड़ताल की ही बात नहीं। ग्रगर वह यह कहें कि वह ग्राप की नौकरो नहीं करना चाहता, ग्राप ने एपोइन्टमेंट दिया, परन्तू नौकरी नहीं करना चाहता, तो भी श्राप उसे पकड़ लेगे । यानी वह क्या करे, कैस करे. कहां करे, नौकरी करे, न करे-इस का भी ग्राप ने ग्रधिकार इस विधेयक के तहत छीन लिया है । फिर मुजरिम कौन होगा । जो हड़ताली हैं वह तो पकड़ ही लिए जाएंगे । साथ ही यदि किसी ने पैसा दिया है तो भी मजरिम होगा । वदि पुलिस से बचने में किसी की सहायता करता हैतो भी सजापाएगा। 1942 के म्रान्दोलन में मैं छोटा था. तब भी इतने कड़े कानुनों का सामना नहीं करना पड़ा था । यह तो अंग्रेज क्रं। तानाशाही से बढ़ कर तानाशाही है।

श्रीमन्, क्रिमिनल प्रोसीजर कोड की कोई धारा भी हो, कैसी भी हो उस के ऊपर यह कानून है। कमाल है। जो चीजें पूरी एक सेंचुरी से चली आ रही हैं उन के ऊपर भी यह कानून है। यह कानून इंडस्ट्रियल डिस्प्युट्स एक्ट के भी अपर है। मुझे याद है इंडस्ट्रियल रिलेशन्स बिल जनता सरकार लायी थी। बहुत से मजदूर संगठनों ने उस का विरोध किया, वह वापस हो गया । मुझे याद है जनता सरकार के समय मध्य प्रदेश में बिजली विभाग के अन्दर हड़ताल हुई थी । उस के सम्बन्ध में एक ग्राडिनें स जारी किया गया तो बावेला मच गया । कांग्रेस (ग्राई) के लोगों ने इन्दिरा गांधी से ले कर मकवाणा साहब ग्रौर नीचे तक सब ने विरोध किया । हम ने ह म्रार्डिनेंस वापस ले लिया । म्राप मजदूरों की, गरीबों की दुहाई देते हैं, लेकिन श्राप उन के लिए कोई भी श्रधिकार छोड़ना

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नहीं चाहते । माना जिन्दगी का ग्रधिकार भी छोड़ना नहीं चाहते । मंत्री महोदय, श्रासाम की जनता मरती क्या न करती। बेकसी हद से जब गुजर जाये, कोई ऐ दिल जिये कि मर जाये।

श्राज यह हकीकत है कि मरता क्या न करता । आप यह विधेयक ले कर जनता के सामने जायेंगे ग्रीर कहेंगे कि संसद ने हमें यह अधिकार दिया है। हसारे मत्थे यह लगा कर ग्राप उन पर यह जुल्म नहीं ढा सकते । इतना ही नहीं, श्रभी थोड़ी देर में एक दूसरा भी बिल ग्राने वाला है । उस की चर्चा इसलिये कर रहा हूं कि इस बिल का ग्रौर उस का संबंध है। मैं उस के डिटेल में नहीं जाऊंगा क्योंकि ग्राप एक एक बिल ले रहे हैं । इस दूसरे विधेयक से राष्ट्रपति महोदय इस सदन के ग्रधिकारों के ऊपर जा कर कोई भी कानन, कोई भी कायदा बना सकते हैं । मैं उस की वैधानिकता को चैलेंज नहीं करता । संविधान की धारा 356 में साफ कहा गया है कि यदि किसी प्रदेश के ग्रंदर कानुनी तौर से काम न चल सके तो राष्ट्रपति अपने हाथ में शासन का अधिकार ले लेंगे, परन्त् वह लेजिस्लेटिव पावर्स नहीं लेंगे । श्राप इस मूल भावना का विरोध कर रहे हैं। ग्राप 357 धारा का हवाला देंगे। श्राटिकिल 357 यह श्रधिकार देता है कि पालियामेंट चाहे तो राष्ट्रपति को यह लेजिस्लेटिव अधिकार दे दे। मैं मकवाणा साहब से पूछना चाहता हूं कि 1947 से ले कर हिन्द्स्तान को ग्राजाद हुए ग्राज 1980 ग्रा गया, एक दिन मुझे बता दीजिए कि जब किसी प्रदेश के लिये इस धारा का इस्तेमाल किया गया हो, धारा 357 का ग्राप ने सहारा लिया हो? यह पहली बार है। क्यों है ? इस का मतलब है कि ग्राप चाहते हैं कि विधान सभा को, पार्लियामेंट को, सब को अलग

रख कर राष्ट्रपति के नाम पर ग्राप स्वयं सारे अधिकार ले लेंगे । कौन ले लें--ज्ञानी जैल सिंह, मकवाणा साहब श्रौर श्रीमती इन्दिरा गांधी । राष्ट्रपति का काम तो फीगरहेड का है।...

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया): माथुर साहब, 12 मिनट हो गये हैं। संक्षेप में बोलिये।

श्री जगदीश प्रसाद माथुर: इतना जुलम मत करिये । मैं विषय पर ही बोल रहा हूं । कांस्टीट्यूशन के अनुसार राष्ट्रपति मात्र फीगरहेड है । विधान सभा ग्रौर संसद के ग्रधिकार भी आप श्रपने हाथ में ले लेंगे । जाहिर है कि तीन व्यक्तियों के हाथ में यह ग्रधिकार रहेंगे--दो सज्जन ग्रौर एक देवी। ग्राप एक तानाशाह के रूप में असम पर हक़ मत करना चाहते हैं। मैं सचेत करना चाहता हं श्रीमन् यह तानाशाही नहीं चलेगी, नहीं चलेगी।

PROF. D. P. CHATTOPADHYAYA (West Bengal): In May or June 1977 what happened when you forced the Vice-President to go to polls?

SHRI JAGDISH PRASAD THUR: We you give me one example where Article 357 had been invoked since 1947 when India became indepent. You just give one example. (Time bell rings). ग्रौर किस काम के लिये ? श्रीमन, ग्राप ने घंटी बजा दी, बैठना पड़ेगा, जनता की ग्रावाज को दबाने के लिये। लेकिन मैं कहना चाहता हूं कि जनता की ग्रावाज दबायी नहीं जा सकती सच्चाई की स्रावाज घोटी नहीं जा सकती। इसलिये मैं सदन के सदस्यों से सानुरोध कहना चाहता हूं कि यद्यपि यह विधेयक लोक सभा में पास हो गया है, उस के बाद भी इस को एक बार फिर वापस

भेज दिया जाय । लेकिन अब तो कांग्रेस (ई) की जीत के लिये काफी संख्या इस सदन में हो। गयी है। उस के यन पर पास तो जाप करवा ही लेंगे, लेदिन हमारा विरोध रहेगा । हम असम की जनता के साथ खड़े रहेंगे क्योंकि वह अपनी लांस्कृतिक, राजनैतिक और वार्यिक विशेषताओं की बचाने ह लिये संघर्ष इ.ट. हा है, उस के लिये अपना जान को वाजा लगा उहा है।

The question was proposed.

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, I beg to move-

"That the Bill to provide for the se vices and the normal life of the community in Assam, as passed by

Sir, I also move the following Re-

tion (2) of section 2 of the Essential Services Maintenance (Assam) Ordinance 1980 (No. 2 of 1980), this House approves the issue of Government of Assam, Political (A) Department notification No. PLA-334/80/7, dated the 7th April, 1980, declaring the services in connection with the production, supply distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Electricity (Supply) Act, 1948, to be essential services for the purposes of the said Ordinance."

Now, Sir, I have come forward with this Bill and this Resolution before this House. This is because of the unprecedented situation which has been created in Assam due to agitation. Sir, as the hon. Members of this House know, this, agitation which was started primarily for the

removal of the foreigners from Assam, has taken a shape where it became communal, some secessionist elements also participated in it and disturbances have been created throughout the State of Assam. The essential services have not been allowed to function and goods like petroleum, petroleum, products and so on, have not been allowed to be moved from the State of Assam. As a result of this, not only the people of Assam, but the people of the entire North-East Region as well, are suffering. The hon. Member was very harsh when he said that this is a draconian measure. The Government is not there to use draconian measures against the workers. When he is advocating the cause of the workers. I would like to point out one thing to the hon. Member. I would like to ask him whether this agitation is helping the workers or it is harming the cause of the workers. As the bon. Members of the House know, there are some 1100 wagons. leaded with plywood, bamboo, timber jute and so on, which are held up in Assam at the Gauhati station. The altiwood factories at Bokasan and Tinsukia are not working because plywood is blocked there. Nothing is moving from the State of Assam. In the wool-craft factory at Mariani also picketing is going on. As a result of this, 20,000 workers are affected. Is it for the workers? Is the agitation meant for the workers? How does it help the workers? Can the hon. Member convince me that this helps the workers? This Bill which I have brought forward before this House is only intended to allow the workers to function to work. This is only intended to allow the essential services to function. It is in such a state of affairs and to improve the situation that I have brouhgt forward this Bill and this Resolution before this House. The hon. Member said that the Government is again imposing Emergency.

SHRI JAGDISH PRASAD MA-THUR: I have not said it.

SHRI YOGENDRA MAKWANA: You said that. You reminded about the Emergency of 1975. terruptions) But I would like to remind him that the people of have again voted us to power. shows that the people of India are now disillusioned by your Emergency slogans.

Sir, the hon. Member has referred to arrests without warrant. This is nothing new. This is there in Criminal Procedure Code also. there is a cognisable offence, the person can be arrested without warrant. (Interruptions).

श्री जगदोश प्रसादमाथुर: अगर कोई सस्पिशन में चला जाए तो कागनिजे-बुल आफोंस कसे होगा ?

श्री योगेन्द्र मकवाणा : श्राप को तो ऐसे हो नाइट-मेथर है, हम क्या करें।

He said about the word 'strike' also. He was critical about the definition of the word 'strike'. I would like to draw his attention to section 2(q) of the Industrial Disputes Act. The same definition which is given in the Industrial Disputes Act has been reproduced here, with a little change in words here and there. does not make any vital change in the definition. The same definition been produced here. (Interruptions).

MA-SHRI JAGDISH PRASAD THUR: Why have you overridden the Industrial Disputes Act here? (Interruptions).

SHRI YOGENDRA MAKWANA: do not want to go into the details of this. This issue has been discussed in this House several times. Many things have been said in this House about the agitation, not only by the Members of the Opposition, but by Members from this side as well. Sir, the Ordinance was promulgated by the President on the 6th April, 1980 and now I have brought forward this Bill to give it a form of an Act.

With these words I oppose the Resolution moved by Mr. Mathur and I

request the hon. Members of House to support my motion and pass

The questions were proposed.

SHRI S. W. DHABE (Maharashtra): Sir, the reason given by the hon. Home Minister just now for bringing forward this Bill before the House is that Assam is suffering and that is why this Bill has become essential for maintaining certain services: Sir, nobody can object to the movement or transportation of goods. services should be maintained carried on properly. And if that was the only objective, there was no need for bringing in such an essential services maintenance Bill. If the ordinary law was not sufficient, certainly they could have thought of bringing in a new legislation for maintenance of essential services. The hon, Home Minister just now referred to the Industrial Disputes Act. 1947. is already a provision under section 22, prohibiting a strike in the public utility services. Public services under that Act are more or the same as essential services. They have been defined in the itself under section 2(n). It is said: Public utility service means any railway service, any section of an industrial establishment any postal telegraph or telephone service, any industry which supplies power, light or water to the public, any system public conservancy or sanitation industry, specified in the First Schedule which the appropriate Government may, if satisfied that public emergency or public interest so requires, by notification in the official Gazette, declare to be a public utility service for the purposes of this Act, for such period as may be specified in the notification.

Sir, under the First Schedule, of the Act industries are specificially mentioned, such as transport, banking cement, coal, service in hospitals and dispensaries. There are Sign other services also mentioned in this First Schedule. The Act also provides

#### [Shri S. W. Dhabe]

for punishment if they go on illegal strikes and the procedure for punishment is also mentioned therein. Sir, the Industrial Disputes Act provides all the necessary measures required for maintenance of essential services. Why then has this Bill been brought forward? As has rightly been described by Mr. Mathur, this is a draconian law because they want to change the whole concept of the essential services. In clause 2, sub-clause (xiv) they have said: Any service will be an essential service. They have brought it under this sub-clause 'any other service', so that they have got wide and ample powers which are not contemplated in the Constitution. I am certain that this law will be struck down as illegal and discriminatory because the Government cannot take over all the powers and declare even domestic, private or any other service as an essential service. If this law is passed, it will be taken as a precedent for passing such laws in other States. I find that Ordinance was promulgated on 6th April, 1980. I would like to know from the Minister how many strikes have taken place, what action been taken under this Ordinance, what is the implementation, how many workers have been imprisoned arrested and how many trade union leaders have been taken to task? The Minister was saying so much that the situation in Assam requires maintenof essential services. effort has been made by the Government in calling the trade unions of Assam? There are big trade unions in Assam in the tea plantations other industries. Have they held any conference till new for seeking their cooperation in such a situation? If so, I would like to know when it was held and whether it was held by the Central Government, or the Government or by the Governor and what the decisions were of such a conference for the maintenance essential services. Even the Prime Minister recently called a meeting of

the trade union leaders who are very much interested in maintaining industrial peace and increasing production. Under the circumstances, if you think about this question, you will find that this law is a planned conspiracy against the entire working class. This was brought on 6th April, 1980 and I would like  $t_0$  know how much implementation has been made under this law and whether this law has been used or not.

Sir three Ordinances, have been

issued. Thereafter in Maharashtra it was issued on 12th of May, The same it was issued in Gujarat. On 24th of May, 1980, it was issued in Orissa, all these states under President's Rule. This Ordinance about maintenance of essential services was opposed by all the trade unions in Maharashtra. On 30th of June when the Assembly was to meet, it was also stated that there would be demonstrations and all the trade unions and workers would come on the streets. The Maharashtra Government withdrew the Ordinance. But in Gujarat and Orissa, these Ordinance are continuing. It is continuing in the State from where the Home Minister comes. In Karnataka also there was no strike notice even. And what is the discrimination between labourers and employers? The working class is against this Ordinance which is meant to curb the working class movement in this country. Not only that, the Government is using iron-hand methods curb the trade union movement. On the other hand, if the employer declares an illegal lock-out, there is no provision in the whole Act? If the private management or the contractors or any other management themselves suspend these services, nothing has been provided in this Act to take action against them. They cannot be arrested under the provisions of this Bill. Sir, the balance has to be kept. If the workers go on an illegal strike, they are taken to task. Similarly for illegal lock-outs and closures, action must be taken. I say it with anguish that the Government has used hard

measures against the working class only but have conveniently left the management completely out of these laws. Probably they have helped them in the elections.

Re. Essential Services

Sir, what is provided in this law? Let us see the definition of strike under the Industrial Disputes Act. I may read the definition of 'strike' given in clause (c):

"Refuses to work overtime when the work is necessary, for the maintenance of any essential service, any other conduct which is likely to result in or result in cessation or substantial retardation of work in any essential service."

Sir, if you read sub-clause (i), it is so wide that if a man is absent for legitimate work, or is ill and sends an application for casual leave, he can be hauled up. That is why the whole The Police have been law is bad. given unlimited powers. They say that any person is responsible for any conduct which is likely to result in cessation or substantial retardation of work and can misuse these powers completely. Therefore, it is in principle to give powers to bureaucracy which can be misused. In this connection, even the punishment which is provided in this Act is rastringent. The punishment which has been provided even for a trade union worker who instigates the strike or even makes a speech in connection with the strike can be imprisoned for one year and a fine which may extend to Rs. 2000. If the Government really seeks co-operation of the working class, trade union leaders to maintain essential services in the Assam State or any other like Gujarat, Orissa or Maharashtra, the way is not to bring such legislations but to seek their co-operation and get their emotional involvement.

Sir, in this connection, even the last Government—the Janata Government—was also not above the board. It also brought the Industrial Relations

was sitting on this side, similar provisions were made in that Bill. sential services" meant essential services in the First Schedule of the Bill, though it does not say "any service". The same services are reproduced in this Bill. And, Sir, in that Bill of 1978 it was provided that "essential services" meant services in the Schedule which have been reproduced here with the addition of 'any other service'. And the Bill provided in Clause 90 that any strike in the essential services shall be illegal, thus right to strike was taken away under clauses 137 and 139 punishments were provided for going on illegal strike or instigating it. The Bill was opposed by all the trade unions, including the trade unions which were supporting the Congress (I) and also all the persons sitting now on treasury benches. When the Bill came before the House, many members opposed it; the entire Opposition opposed it. I fail to understand why Mr. Makwana is so known about this Bill. The Essential Services Bill will not help the Government for solving any questions except to get the ill-will of the entire working class not only in Assam but also outside Assam.

Lastly, Sir, this is something very strange. It overrides many Acts. It overrides the Industrial Disputes Act, it overrides the Criminal Procedure Code. I would like to know it from the hon. Minister whether, if a man is convicted in a summary trial, whether he will have the right of appeal or not. Under clauses 9 and 10, if a man is convicted in a criminal court, because of these clauses he will lose all the rights of appeal. Are there really such criminals among the persons who are working there that they should have no right of appeal? Even in murder and such other cases, people have the right of appeal But here the right of appeal also is being taken The draft is so drastic that I would request him to withdraw Bill and not to press such a Bill which will give a bad name not only to him [Shri S. W. Dhabe]

The question of Assam is entirely different. It is a political question and political questions have to be solved politically. On the 21st of June, the Pradesh Congress Committee of Assam of which Mr. Sarat Chandra Sinha, ex-Chief Minister, is a very eminent leader . . .

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Mr. Dhabe, you are completing the time allotted.

SHRI S. W. DHABE: I am finishing, Sir. I know the time given, for the last so many days they were trying for a solution. On the 22nd of June, 1980, the Congress, CPI(M), RSPL and the Lok Dal and others met and issued an appeal and suggested a solution. They have given the guidelines under which the problem should be solved. They have given the guidelines in the And the impression gathering is that the Government is not solving the question and is delaying it only for selfish ends and in political interests. Why is the Assembly kept alive while constitutional machinery failed? Neither are you restoring the popular Government nor are you dissolving the Assembly. In some States, just by a stroke they dissolved Assembly without any good reason or other but here, nothing is possible or is being done. Still Government is keeping the party and the MLAs intact and a political solution is evaded. The of Assam is to be solved problem politically and I fail to understand why, if the constitutional machinery is there, identification of foreigners cannot start. Dialogue has been going on for such a long time. Why Government not take action unilaterally to find out who the foreigners are? Is it not its duty to see who are citizens and who are not? A joint appeal was issued by all the political parties, but no negotiations are being held. A dangerous delay is there. It is obviously for some other reasons. except for the interests of Assam and the interests of the country. Again I say the hon. Home Minister should

withdraw this Bill. The ILO has said that sometimes a strike is to be restricted, but there is no right to restrict a strike in any service by use of blanket power by the Government. The provisions are against the fundamental right<sub>3</sub> and the rights of the working class people. So I would request him to withdraw this Bill.

PROF. D. P. CHATTOPADHYAYA: Mr. Vice-Chairman, Sir, I rise to support the Bill moved by Shri Makwana and to oppose the Resolution moved by Shri Mathur. Sir, it is not a very pleasant duty on the part of any Member of the House to support such But an unpleasant but very compelling duty sometimes appears before us and we cannot run away from that duty or responsibility. there were no necessity of bringing such a Bill by the Government, I am sure the Home Minister, the Government of India would themselves have been very happy. But the circumstances being what they are, the problems being as serious as they are, I think there is no running away from it at this late hour.

A careful perusal of the Bill will make it abundantly clear to anyone that it is primarily to restore the normal essential services that the Government has been obliged to bring it after dilly-dallying for long period. nobody's case that the Assamese or a section of the Assam people, have not genuine reason to be aggrived. It is nobody's case that the Assam agitation is absolutely irrational. It has been conceded time and again by the Home Minister, by the Prime Minister and by any other leaders from this side of the House that they have sympathy for the reasonable aspiration of the Assamese. Now the extent has been pushed beyond the limits tolerance; one might say, even limits of integration of the nation as a whole. When the national integration is thwarted or threatened, when the movement of essential commodities from one part of the country to another is disrupted, as a result of

which the prices go up, when work is stopped not through democratic trade union movement but by compulsion, illegitimate coercion, which is called ahimsa, then a Government in power cannot remain an idle spectator. To stand against the wrong doings is a part of responsibility not only of the Government but also of any sensible citizen of the country.

Sir, the movement has turned violent. It is wrong to study this Bill in the perspective primarily of restrictions on workers' rights. It was no intention of the Government to restrict the role of the trade union workers and leaders. So, it is unfortunate that an esteemed friend of mine from that side has said that it is a conspiracy. It is a strong word. It is not only a strong word, but it is a wrong word, I say.

A reference has been made that it is an emergency like provision-Sir, I am an unrepentant supporter of the emergency; I was, I am and I shall be-and that the essence of the emergency was wrong. A strong Government is called for, has been proved once again and vindicated by the last election. So, let us not divert to that.

SHAHABUDDIN SYED SHRI (Bihar): You are an unrepentant supporter.

(Uttar SHRI KALP NATH RAI Pradesh): Do not talk like that.

SHRI SYED SHAHABUDDIN: says he is unrepentant.

SHRI D. P. CHATTOPADHYAYA: I am an unrepentant supporter of the emergency, I repeat.

Sir, the point should not be misplaced. For eight months the normal life has been disrupted. When one academic session of the young people, not of the elders for whom one year or two years make no difference, those who are in 40s, 50s, 60s, 70s, but who are in teens or early 20s, has been lost and another year is about to be lost and the life is paralysed, not word of criticism, not a sentence of

condemnation, is coming, and the matter has been focussed deliberately on a very narrow perspective that workers' right has been taken away. It is not that motivation. Workers' rights are not being taken away. On the contrary, work has been disrupted, workers have been thrown out of their jobs, the timber business is at a standstill, the oil refineries have been functioning for a long time in spells and spasms, and the Government and the semi-Government offices are not allowed to function. Who stopped the offices from functioning? prevented the workers from working? Not the framers of the Bill, not Yogendra Makwana or Giani Singh or the Prime Minister.

Maintenances (Assam)

Bill, 1980

It was Indiraji who the other day, on the 11th of June, here made a very conciliatory statement. If one would have heard her with careful attention, he would have found that the choice of the words, the implications of the total speech, the tenure of her argument, was a very conciliatory. But, Sir, we have landed in a quagmire wherefrom even the students cannot run away. I am sure the entire students community cannot be held responsible for the things that have been going on, disruption, dislocation, sabotage, violence, eviction of the inhabitants, arson, looting, killing for a long time. Sir, there is a poetry of Tagore. Mine would be a very bad translation. It is something like: One who does a wrong and one who tolerates it, suffer the Wrath of God alive. If I do a wrong and others tolerate it without protest in the name of populism in order to play to the gallery, then the wrath of God is equally devolving upon both. In the name of politics do not try to condone the wrong-doers. Sir, essential commodities and services have now been disrupted. Sir, sometimes even the trains are not allowed to move. If a plane is allowed to move on the sky, as soon as it touches the runway, the passengers are not allowed to move. The police has intervene. Is it normal life? That State is very rich in cultural mineral resources. Those

[Shri D. P. Chattopadhyaya] are not being exploited. Workers are sitting idle. It is not a question of the Government preventing workers from work. These agitationists prevented the workers from working...

SHRI S. W. DHABE: And the workers will be punished?

PROF. D. P. CHATTOPADHYAYA: Let us not play to the gallery. Enough of that play has been played. Civil life has been totally disrupted. Sir, it is in this context that I would remind my friends that movement of supplies has come to a standstill, a stagnation and is in a quagmire. Responsible sections of the agitationists, the students, do not like it, but they do not know how to get over it. The leadership is going over to the extremist section.

Sir, you will excuse me if I refer to a circular. I am not in the habit of boring the hon. Members by reading. Sir, you know that secret circular which has been circulated in Assam on guidelines for total revolution in Assam. I want to mention just one or two.

Clause 3: Selection of those Assamese politicians, dalals, Government servants, exploiters, etc., who acted against the interests of the society.

Clause 4: Select those non-Assamese politicians, dalals, Government servants, exploiters etc., who acted against the interests of the society.

Clause 5: Fix up a date for local trial.

Sir, my friends are quoting laws for legal trial which they say are likely to be threatened or trampled upon by the Bill brought forward by my friend, Mr. Yogendra Makwana. But here is

has heard of what happened in the '60s or early '70s. And there is no word of condemnation or criticism from that side.

Clause 8: Cut off train communication from Dimapur to Lumding and connect North Cachar district with road communication.

Clause 14; Bengali politicians, Hindus and Mus'ims, should not be allowed to contest any election.

Clause 23: Bengali films should and be allowed to be screened in Assam cinema halls.

Clause 24: The Assamese police personnel should be posted in Bengali pockets, industrial belts, towns and on Bangladesh, Nagaland, Meghalaya and Arunachal Pradesh border.

#### (Interruptions)

SHRI JAGDISH PRASAD MA-THUR: Who has published it?

PROF. D. P. CHATTOPADHYAYA: This is a secret circular of the Assam Students' Union: Guidelines for total revolution in Assam.

SHRI DINESH GOSWAMI (Assam): Mr. Vice-Chairman, Sir, I would like to know this from the Home Minister: Does he say that it is a secret circular of the Assam Students' Union? I did not expect that a document which has been disowned by the Assam Students' Union will be read out here. Has my hon. friend verified it at all? (Interruptions). They have disowned it. A circular which has been published to malign the students is being read all the time here. (Interruptions).

SHRI AJIT KUMAR SHARMA (Assam): I want one clarification.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): No clarification. Let him complete his speech first.

SHRI AJIT KUMAR SHARMA: He is a very responsible Member. This cannot be allowed like this. THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Order, please.

SHRI MANUBHAI PATEL (Gujarat): Who has published it?

SHRI JAGDISH PRASAD MATHUR: They have disowned it. (Interruptions).

SHRI AJIT KUMAR SHARMA: Who has printed it? Who has published it?

SHRI JAGDISH PRASAD MATHUR: Let him say on what authority he is saying that it has been published by the students. (Interruptions).

SHRI AJIT KUMAR SHARMA: If I say he has published it...(Interruptions).

SHRI JAGDISH PRASAD MATHUR: What is the print-line? Will you read out the print-line? (Interruptions).

SHRI AJIT KUMAR SHARMA: If I say that Prof. Chattopadhyaya has published it to malign the movement, what is his answer? (Interruptions).

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Let him complete his speech. You must have patience, Please let him continue.

PROF. D. P. CHATTOPADHYAYA: I read newspapers. I anticipated these objections. My point is, this is a disputed circular.

SHRI MANUBHAI PATEL: Who is the publisher? (Interruptions).

PROF. D. P. CHATTOPADHYAYA: Sir, when the leaders of the movement for months together remain underground, when the movement, more than half, is underground, when its literature is disowned by one section but is attributed to them by informed people, then one can at best say that it is a disputed circular; but one cannot say that it is a spurious circular.

SHRI DINESH GOSWAMI: Who are those informed people? (Interruptions).

SHRI MANUBHAI PATEL: Who are the publishers? (Interruptions).

SHRI DINESH GOSWAMI: It is this attitude which is preventing a solution of the problem, this attitude of the ruling party. (Interruptions). We can understand that the ruling party is playing a most dubious game of dividing the Assamese people. This is what comes in the way of a solution. I am sorry, if this is the attitude...(Interruptions).

PROF. D. P. CHATTOPADHYAYA: My time should not be deducted for this.

SHRI MANUBHAI PATEL: On a point of order. The hon. Member was quoting from that circular. Some Members were insisting that he should give the name of the publishers. But he is not giving the name. He is hiding that. He is simply quoting from the circular, without mentioning the name of the publisher.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): There is no point of order.

SHRI MANUBHAI PATEL: Whatever he quotes is being recorded. When it has become the property of the House, it is the duty of the hon. Member to give the name of the publisher.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): There is no point of order.

SHRI JAGDISH PRASAD MATHUR: Then, he cannot quote it.

SHRI SADASIV BAGAITKAR (Maharashtra): I am on a point of order. Any document which is not authenticated or which he is not prepared to authenticate, cannot be quoted in the House. If Prof. Chattopadhyaya refuses to authenticate it, my submission is that portion should be expunged from the record.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): There is no point of order.

श्री हिर सिंह नलवा (हिरियाणा): ग्रानरेबिल मेम्बर कह रहे हैं कि इसका पबलिशर कौन है इस को पिनपोइन्ट करना चाहिए। जब इस देश में इमरजेंसी लगी हुई थी ग्रीर जनसंघी कच्छा पहन कर इतना कुछ पबलिश कराते थे उस में पबलिशर का नाम होता था? जब देश के साथ कम्युनिस्ट ग्रीर जनसंघी गहारी करते हैं (Interruptions) कम्युनिस्टों ग्रीर जनसंघियों ने...(Interruptions).

SHRI SADASIV BAGAITKAR: What is your ruling on my point of order? I raised a serious point of order. If he cannot authenticate it, he cannot quote it.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); There is no point of order.

SHRI SADASIV BAGAITKAR: If he cannot authenticate it, how can he quote it? Prof. Chattopadhyaya can authenticate it and then quote it and then only it can go on record.

SHRI MANUBHAI PATEL: Let it be on record that it was an irresponsible statement made by a member of the ruling Party.

SHRI JAGDISH PRASAD MATHUR: Have you published it yourself? He has published it himself.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Order, order. Let him continue his speech.

PROF. D. P. CHATTOPADHYAYA: I have said that this is a secret circular officially disowned by the AASU, but attributed to a secret organisation by very responsible people. It may be a debated document, but it  $i_{\rm S}$  not a spurious document.

SHRI DINESH GOSWAMI: Let it go on record as to who are those responsible people.

SHRI JAGDISH PRASAD MATHUR: Let the record be straight.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): You are not allowing him to speak. Let him complete his speech.

SHRI DINESH GOSWAMI: A slanderous allegation has been made against the Assamese students. He said that well-informed people have said so. Who are those well-informed people? After that, we can draw our own conclusions.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Let him first complete his speech. Then you can raise your point.

SHRI AJIT KUMAR SHARMA: He must give the  $name_S$  of those responsible people.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Have patience to hear him. Let him complete his speech.

PROF. D. P. CHATTOPADHYAYA: It is nobody's case that there is no good motive behind this Assamese movement. There is a very responsible and patriotic section of people. But sometimes some truths have to be faced, however unpalatable they might be. Sir, I have referred to this call to the police from the circular. Forget about the circular. Sir, you read newspapers. My honourable friends here and on this side of the House know that there is a call that Government officials and the quasi-Government officials should not attend their offices. This reminds me of what happened in Bihar in 1974-75. Officials should not attend their offices and even the armed forces should not follow the Government orders. That was a bad precedent. Movement comes and movement fizzles out and the movement is withdrawn. But the legacy remains. Not only one State, but also the whole nation, has to suffer Shri JP called ...

SHRI NAGESHWAR PRASADSHAHI (Uttar Pradesh): What about the committed judges? (Interruptions). What about the committed judges? You want to make the judges committed and you are objecting to the appeal by JP? (Interruptions).

उपसभाध्यक्ष 'श्रि सवाई सिसोदिया): शाही साहब आप का टर्न स्रायेगा सभी उन को बोलने दीजिये। (Interruptions).

श्रो नागरवर बलाद शाही : (Interruptions).

मिलिटरी अफनरों को कार्टेक्ट बनाया गया . . .

(Interruptions).

उपसभाध्यक्ष (भी सवाई सिंह सिसोदिया) : श्राप पूरी बात सुनिये । उन को बोलने दोजिए।

PROF. D. P. CHATTOPADHYAYA: Sir, this is a parallelism. JP called upon the officials and thereafter the armed forces to defy the orders of the Government. (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: No, It is not correct. (Interuptions).

SHRI MANUBHAI PATEL: not correct. (Interruptions).

SHRI SYED SHAHABUDDIN: It is not correct. (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: JP never gave such a call. (Interruptions).

SHRI SADASIV BAGAITKAR: Sir, I am on a point of order. Sir, the point of order is this. He has referred to the particular point of the armed forces having been asked to rise in rebellion. This is the particular point Member is which the honourable making. But this particular point has been repudiated time and again and it has been contradicted. It is there in the records and it is a fact of record. I am not going to repeat all

those things now. But this has been contradicted times without number. (Interruptions).

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): How is this a point of order? There is no point of order at all in this.

SHRI SADASIV BAGAITKAR: Sir, when a Member makes a statement which is not geninue... (Interruptions)... and if he makes a statement . . .

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): There is no point of order.

SHRI SADASIV BAGAITKAR:... which has been contradicted innumerable times, can it be allowed? (Interruptions).

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): You may differ with him. But this is no point of order.

SHRI MANUBHAI PATEL: He can differ on opinion but not on fact.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Whether opinion or fact, this is no point of order. (Interruptions). Order, please. Yes, Mr. Chattopadhyaya.

PROF. D. P. CHATTOPADHYAYA: Sir, I submit that it is my opinion based on facts. Sir, we all know what happened. We know that perhaps he had good intentions, very good intentions. But the unintended consequence was this. The last meeting which JP himself held in Patna broke up in pandemonium and shoes and stones were thrown at the dais and the venerable leader was insulted... (Interruptions).

AN HON. MEMBER: By the police.

PROF. D. P. CHATTOPADHYAYA: And, Sir, what he told Mr. M. R. Masani has been narrated by Mr.

[Shri D. P. Chattopadhyaya] Masani himself: "Minoo, I have no heart to address any other meeting." And you will recall, friends, that he did not attend any other meeting thereafter. (Interruptions). So, once you encourage violence and indiscipline, encourage defiance and disobedience, in the civil service and the police, you have to reap the bitter harvest yourself at the end. (Interruptions).

[The Vice-Chairman, (Shrs A. G. Kulkarni) in the Chair].

This is the point which the Government has rightly anticipated. (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: What about the pandamonium in the Supreme Court and in the High Courts and the other courts? (Interruptions) What about that pandemonium? What about the pandemonium in the Supreme Court and the High Courts and in the other counts? (Interruptions).

SHRIMATI USHA MALHOTRA (Himachal Pradesh): You are living in 1980. (Interruptions).

श्री हरी सिंह नलवा : मेरा प्वाइंट आफ आंडर है। वहां तीन पार्टियां हैं—लोकदल, कम्युनिस्ट और जनसंघ । इन तीनों पार्टियों का आपस में एग्रीमेंट है देश में गड़बड़ी कराने की । बागपत में तो जनसंघी और कम्युनिस्ट लोकदल को सपोर्ट कर रहे हैं और बागपत के मामले में उनका एग्रीमेंट है ग्रीर आसाम के मामले में यह दोनों सपोर्ट करेंगे कम्युनिस्टों को ।

4 P.M.

PROF. D. P. CHATTOPADHYAYA: I only submit that the object of the Bill is to restore normal essential services in the State, Sir. The student agitation has disrupted them... (Time bell rings.) Even in a revolutionary situation, Sir, there is a necessity of discipline. I will just recall a view of Lenin, one of the very big father figure in the world of Revolution. Sir, Lenin recruited the service of a Navy

Division based on Cruiser Aurora on 7th November, 1977. Those soldiers of the Aurora Navy Division stormed the winter palace of the Czar. Sir, as you know, as the Russia is recorded by such responsible people as E. H. Car and W. H. Chamberlain—and myself—my friends will be knowing very well, and Prof. Rasheeduldin Khan will be knowing very well that after several months, that is, in mid-1918, it is this Aurora contingent who went in rebellion against Lenin, and the leader Dibenko. Dibenko helped Lenin to storm the winter palace of the Czar. And Lenin did not hesitate to shoot Dibenko and 700 of his people. It is an extreme story... (Interruptions).

SHRI DINESH GOSWAMI: We are waiting for that.. (Interruptions).

PROF. D. P. CHATTOPADHYAYA: Never will it happen in India... (Interruptions). Never. Sir, the point is that even for an agitation, for running a revolution, there should be discipline. My friend Mr. Goswami is a very well-meaning person, a true well-wisher of students—he would see the advisability of discipline. Once you break discipline among students or in the Civil Service or in the Armed Services—even Lenin did not hesitate to shoot that... (Interruptions)

SHRI DINESH GOSWAMI: Had the politicians behaved in this disciplined manner, shown by the students, this country would not have seen many of the instances which we are discussing every day in the House...(Interruptions).

PROF. D. P. CHATTOPADHYAYA: The ideal should be approximated... (Interruptions). This Bill is a well-meaning Bill, though an extra-ordinary one to tackle an extraordinary situation. Therefore, I am sure the Government will administer this Bill, when it is enacted into law, with circumspection, with perception, with caution, with care.

With these words, I am sure that this will elicit the support from all quarters of the House.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI); Shri Syed Shahabuddin. Your Party has 15 minutes. Are you taking all that time?

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SHRI SYED SHAHABUDDIN: About ten minutes.

Mr. Vice-Chairman, Sir, I feer rather touched by the very gracious concern shown by our learned friend, Prof. Chattopadhyaya, who called himself an unrepentant apologist of the emergency, for democratics liberties and for the rights of the people of Assam. I must submit only one thing, Mr. Vice-Chairman. Today in this House, before the bar of history, he stands condemned of contempt of History. And that is all I would say about his remarks about JP and JP's movement.

Mr. Vice-Chairman, Sir, I rise to oppose the Bill—(Interruptions). I would not like to enter interanguments, because I would lose my time—and to support the Resolution moved by my friend, Mr. J. P. Mathur... (Interruptions).

Mr. Vice-Chairman, Sir, indeed the Bill is a very drastic measure. It has been accepted even by its apologist, Mr. Chattopadhyaya as an extreme measure—I think that it is a vicious Bill, a pernicious Bill. It is a Bill which is contrary to the spirit of the Constitution. It is a bill which is repugnant to the conscience of humanity and to my conscience as a human being when I read it. If you look at the scheme of the Bill, you will find that in the Definition clause itself the mischief is done. I would not like to repeat the text. If you look at Clause 2, Sub-clause (1)(a) and sub-subclause (xiii) and (xiv), you will find that the definition is so wide that almost any service, any department, any office, any body of workers and any category of Government servants, even the casual employees, even the contingent labour, can be brought within its compass. If you look at the next definition of the word 'strike' in Clause (c), as has already been point-

ed out, it is much wider than the definition of 'a strike' in the Industrial Disputes Act and, in fact, it is an extension beyond that. That definition has been stretched to the point of ludicrousness, to the point of absurdity, to include people who refuse to accept work and those who refuse to work overtime. Mr. Vice-Chairman, if you look at the punishment clauses (4) to (7), you will find that Clauses 4 and 5 prescribe double punishment. Clauses 6 and 7 virtually bring all activities connected with the movement within its purview; whether it is supposed instigation, whether it is financial assistance or contribution to the fund, every sympathiser would be guilty of an illegal act under this Bill. Vice-Chairman, the safeguards that are normally available to the citizens of this country under the Criminal Procedure Code have been expressly Under Clauses (8) and taken away. (9), a man can be arrested on suspicion without any warrant and he can be submitted to a summary trial as if we were in a country under martial law. Finally, this Bill sets no timelimit at all for its operation. It has been said that the raison d'etre of the Bill is the present situation in Assam, the current agitation. In that case, I will appeal to Mr. Makwana that the life of the Bill should have been restricted to the time that the agitation continues. There is absolutely no justification at all for this Bill to continue beyond that period. But there is no such indication at all. This is supposed to become a permanent feature of our law. Mr. Vice-Chairman, therefore, I say that it is an undemocratic Bill and strikes at the very root of our rights and privileges as citizens. It almost brings an emergency without a formal declaration, a far as the poor people of Assam and concerned.

Mr. Vice-Chairman, it is part of a pattern. We know that we are once again moving towards authoritarianism, towards absolutism, towards arbitrary rule, towards total power, towards negation of the rule of law and towards unguided and arbitrary discretion vested in an executive

### [Shri Sayed Shahabuddin]

which we do not trust. Mr. Vice-Chairman, Assam is the excuse. But, will the Home Minister please enlighten us as to the reason for passing similar legislation in other States like Orissa, Maharashtra and Gujarat and as recently as the 6th of June in Karnataka? This, Mr. Vice-Chairman, is the logic of a police State. This is not the logic of a democratic State or a Welfare State that we wish to build in this country.

Let us look at the situation in Assam, I was in Assam a few days ago. I came back sad but not shattered. I came back frustrated, but yet with optimism. Much water has flown down the bridge since the movement began. I know that the situation is very grave It is very critical. It is a miffer of national concern. It is a situation in which a spark can light a fire start a conflagration. There are elements of tension in the situation and of five-way confrontation, the ethnic confrontation, the linguistic the Government and the ma cent which goes on all the times. Yet I have not lost hope i the emits of our people, in the wisdom of our people. I have not lost the hope that this agitation will safeguard the rights and aspirations of the people of Assam and the nation will find a way of solving the problem.

Mr. Vice-Chairman, I would only like to say that a national consensus is emerging, slowly but surely. There is a distinct possibility of it. I can see it. I can visualise it. There is a possibility of building a bridge between the demand of the movement and what the administration is prepared to do. Mr. Vice-Chairman, Sir, I would not like, at this time, the waters to muddled. I would not like the possibility of a dialogue to be completely consigned to oblivion through such Draconian measures. I would not like the Government to act in a rush and kill the possibility, the little possibility, extinguish a spark of hope that is there in the present situation. Mr. Vice-Chairman, Sir, I know that this is a political problem. And you know, Sir, that repression cannot solve it. They tried the politics of force; they tried the politics of terror against the people of Assam and failed. In April, you know what they did and what the response of the people was. And, therefore, this legislation will not help them, will not help to remedy the situation with which we are all concerned. I imagine their concern is sincere. But this law will not help them and, therefore, we have to ask three questions. Are the powers under the normal laws not adequate? Are such drastic, Draconian measures and additional powers necessary? And will they he'p? And I have given you the answer. No, they will not

Therefore, Mr. Vice-Chairman, Sir, my appeal to this House is that this Bill should be rejected. This Bill should not be passed, this black Bill should not come into our book of laws. This bill only reflects the carze for total nower which is the exciting power today. It is the psychology of a power-hungey Government. It is an exercise in the politics of nower, the politics of power which we know will never solve any political problem.

Therefore, Sir, to sum up, it is an uncalled for measure, it is an undesirable measure, it is an undesirable measure, it is a counter-productive measure, and it will be an obstacle in the path of reconciliation. And, therefore, I would appeal through you, Sir, to the Government, to the Prime Minister, to the hon. Home Minister and to Mr. Makwana who is here, please for God's sake do not do anything today which will make more obscure, more difficult, the quest of a reconciliation in Assam. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI); Shri Ram Lakhan Prasad Gupta.

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श्री राम लखन प्रसाद गुप्त (बिहार): उपसभाष्यक्ष महोदय, इस बिल के विषय में इसके आब्जेक्ट्स ए॰ड रोजन्स में शुरू में ही कहा गया है कि—

"The mass movement in Assam in connection with the foreign nationals issue had been taken advantage of by disruptive forces to seriously affect the maintenance of supplies and services essential to the life of the community, especially the production and distribution of petroleum and petroleum products. The agitation had also led to large-scale and deliberate abstention from work by employee of the Central and State public sector undertakings, thus aggravating the situation."

श्रोमन्, यह मास मुबमेन्ट ग्रौर लार्ज स्केल एण्ड डेलोब्रेट एवस्टेशन की बात म्राव्जेक्शन्स एण्ड रीजन्स में कही गई है। इसमे साफ पता लगता है कि वह कोई ऐसी वात नहीं है कि कुछ लोग मिल कर या कुछ देड गुनियनिस्ट्स मिल कर इस तरह ना कार्य कर रहे हों, जिससे यह पता लगे कि गवर्गमेन्ट को धोखा हो रहा है। ऋष जानते हैं कि यह एक मास मुजमेंट है ब्रौर मास मुबसेन्ट को इस तरह से कान्न बना कर दवाया नहीं जा सकता है। लार्ज स्केल में कोई म्बमेन्ट हो रहा हो तो उसको कानून की सहायता से दबाया नहीं जा सकता है बल्कि उसके साथ राजनतिक रब्टिकोण से ग्रौर राजनैतिक सोच-विचार के साथ बात को जा सकती है। कभी कभी समाज में ग्रीर देश में ऐसे मोके भी ग्राते हैं जब ला-लैहनेस ला वद जाता है। ग्रगर ला लैसनैस ला बन जातो है तो उसमें भी कोई किस तरह से एक-एक चीज को लेकर कानुन पास करा सकता है। एक दूसरा बिल भी हमारे सामने ग्रा रहा है जिसमें कानून बनाने के ग्रधिकार प्रेजोडेन्ट को डेजीगेट किये जा रहे हैं। स्रगर पालियामेन्ट को छोड़ कर हम एक्जी-क्युटिव के हाथ में या मिनिस्टर के हाथ में पावर दे देते हैं तो हम किस तरह से एक

मास मुवमेन्ट को दबा सकते हैं। ग्रगर ऐसी बात होती तो सरकार के द्वारा ग्राडिनेन्स जारी करने के बाद भी इस प्रकार की स्थिति पैदा नहीं होती। मैं श्री मकवाणा से पुछना चाहता हूं कि 6 अप्रैल को आर्डिनेन्स जारी करने के बाद स्नाज 20 हजार वैगन्स वहां पर स्टेशनों पर क्यों पड़े हुए हैं ग्रीर क्यों उनका मुबमेन्ट नहीं हो रहा है ? वह कात स्वयं उन्होंने कही है कि 20 हजार वैगन्स स्टेशनों पर पड़े हुए हैं। तो चार महीने के अन्दर यह क्या हुआ है? चार महीने से यह कानून है और अगर 6 अप्रैल से वानून हैं तो इस तिथि से इसका क्या उपयोग हो सका है ? ग्रगर इसका कोई उपयोग नहीं हो सका है तो हम कैसे समझें कि ग्राज भ्रांडिनेन्स या कानून बना कर हम उसका उपयोग कर लेंगे ग्रौर इससे एशेंसियल सर्विसेज मेन्टेन कर लेंगे। यह इस बात का द्योतक है कि जो ग्रार्डिनेन्स था, जो लाँ बना हुआ था उसके द्वारा भी काम नहीं हो पाया

दूसरी बात, इस विल के विषय में बोलने से पहले एक दात ग्रीर कहूंगा। बिल पेश हो गया कि ये क्या-क्या बरेंगे। ये कहते हैं कि कानून की धाराग्रों का हम पालन करेंगे, पर इन्होंने उस चीज की ग्रदहेलना की हैं। इस वानून के ग्रन्दर प्रावधान है सेक्शन 2 सब दलाज 2 में कि:

"Every notification issued under sub-clause (xiv) of clause (b) of sub-section (1) shall be laid before each House of Parliament immediately after it is made if it is in session and on the first day of the commencement of the next session of the House if it is not in session..."

क्या इसके अन्दर जो नोटिफिकेशन हुआ वह आपने फर्स्ट डे आफ पालियामेन्ट सेशन उसको प्लेस किया टेबल पर ? आपने नहीं किया। 9 जून को यह हाउस गुरू हुआ और 18 जून को इसे आप हाउस में प्लेस करते हैं।

## श्री रामलखन प्रताद गुप्त)

इसके यन्दर यह प्रावधान है कि
पहले ही दिन इसको प्लेस करना है
परन्तु ग्राप 9 जून को नहीं 18 जून को उसे
प्लेस करते हैं। यह इस बात का चोतक है
कि ग्रभी जब कि यह कानून बना नहीं है
उसी समय से इस कानून को मकवाणा साहब
तोड़ने के लिये तथार हैं।

इसके बाद उपसमाध्यक्ष महोदय, मैं यह कहना चाहता है कि इसके अन्दर, जो किमिनल प्रोप्तोजर कोड ग्रौर इंडस्टियल डितप्यट ऐक्ट है, इन दोनों की अवहेलना करके दोनों से ज्यादा अधिकार इसमें रखे गये हैं। हमारे मित्र धाबे साहव ने वहत उही कहा कि गजत स्ट्राइक करने वालें जो हैं या स्टाइक के नाम पर गनत काम करने वालें जो हैं उनके खिताफ कान्नी कार्यवाही करने के वहा सारे दरवाजे हैं। सी०ग्रार० सी०पो० है. इंडस्टियन डिसप्यट ऐक्ट है और एशेंसियल कमोडिटीज ऐक्ट में प्रावधान है। जब कोई एशेंसियल कमोडिटीज की ट्रांसरोर्ट में गड़बड़ी करता है तो उसके लिये सजा का प्रावधान है तो इस चीज के बावजूद, अलग कातन वनाने की, ग्रलग कानून लाने की ज़रूरत क्या है? ग्रलग कान्न लाने की जरूरत शायद इसलिये है कि पूरी अथारे-टेरियन पावर ग्राप ग्रपने पास ले लेना चाहते हैं। परी पावर्स ग्राप नेजीडेन्ट की डेलीगेट कर देने और बेजीडेन्ट की इन पावर्स का इस्तेमाल प्रधान मंत्री और गृह मंत्री जो हैं, जब भी वे चाहेंगे वह इस कान्त के मन्दर करते रहेंगे। इस कान्न के अन्दर कोई व्यक्ति ऐसा नहीं है जो कि बच सकता हो श्रीर कोई भी काम ऐता नहीं है जो इसकी परिधि से परे हो। जैसे कि स्टाइक के ग्रन्दर क्या क्या लाया जा सकता है? अगर कोई नौकरी नहीं करना चाहता है तो इसको भी स्टाइक की डे की निशन में लिया जा सकता है। यह कहा है सेक्शन 2 बनाज (1) सव बनाज 30 में कि:

Section 2, clause (1), sub-clause (xiii) says:

"any service in connection with the affairs of the Union or the State of Assam not being a service specified in any of the foregoing subclauses,

ग्रौर इसका फिर उन्होंने एक्सप्लेनेशन दिया ग्रौर वह जो एक्सप्लेनेशन दिया है यह जान-बलार दिया है। विशेष्ट्यन होगा हम बया जनाव दिते?

In the memorandum regarding delegated legislation sub-clause (b) of section 2(1) seeks to define "essential service" and it is enumerated in sub-clauses (i) to (xiii). As it is not possible to enumerate all essential services sub-clause (xiv) of this item empowers the Central Government or the Government of Assam to declare by notification in the Official Gazette certain other services also to be essential services for the purpose of the proposed legislation.

े उपसभाध्यक्ष महोदय, जब इतनी सारी वातें ये प्रमुद्देश हिं तो उसके दाद भी ये कहते हैं कि ग्रीर भी बहुत सारी चीजें हो सकती हैं। जो बातें हो सबती हैं वे उनके मन में हैं ग्रीर इस तरह से पूरी पावर ये लेलेना चाहते हैं। उसके साथ ही जो क्रिमिनल प्रोसीजर कोड के ग्रन्दर कहा गया है, स्ट्राइक में भी बही बातें कही गयी हैं।

"Strike" means the cessation of work by a body of persons employed in any essential service acting in combination or a concerted refusal under a common understanding of any number of persons who are or who have been so employed to continue to work or to accept employment, and includes—

- (i) refusal to work overtime where such work is necessary for the maintenance of any essential service;
- (ii) any other conduct which is likely to result in, or results in, cessation or substantial retarda-

tion of work in any essential service.

त्रैं मक्त्रामा साहब से पूछता चाहता कि इन्होंने स्टाइक की डैफीनिशन जो दो है, इंडस्ट्रियल डेमप्युट ऐक्ट में स्ट्राइक को जो डेकोनिशन है को ग्रापने इसमें रख दिया। नो ग्रलग से स्ट्राइक को डिफाइन करने की क्या जहरा थो? फिर उसी में ही लिख देते--Strike means, as it is defined in the Industrial Disputes Act. लेकिन उन्होंने किया नहीं । इस तरह जातब्रा कर सभी पावर्स हाथ में ले कर के स्टाइक के अन्दर मनइरां को लेंगे या व्यक्तियों को लेंगे जिन्हों कहा जाएगा कि तम यह करोगे या नहीं करोगे। उस पर भी स्रौर फिर सर्वि रेज के अन्दर भी सभी चीजों को ले कर ग्रौर सारे कानूनों के ऊपर हाथ रख कर उनके बाद आप यह चाहते हैं कि हम जो भी वहां पर नाहें वह करें। मैं कहना चाहना हूं कि इससे जो भी किसी भी व्यक्ति से, किसी भी मास-मुत्रशेंट में खास कर के लेवर के साथ ग्रगर जाप इस तरह से पेश ग्राएंगे तो चाहे कोई गवर्नमेंट ही यह म्वमेंट कम नहीं होगा बल्कि बढ़ता चला जाएगा । इनलिए ऐने आन्दोलन को जबन्दस्ती दश कर आप रोक नहीं सकते हैं। त्राताम के अन्दर कांग्रेस (ब्राई) की सरकार नहीं थो। वहां पर विरोधियों की सरकार थी। ग्राज उस विरोधियों को सरकार को सन्धेंड करने के बाद वहां पर त्रेनोडेंट रुल है स्रीर प्रेजीडेंट रुव के बाद ग्राप चाहते हैं कि सारी पावर्ज ब्रेजोडेंट को डेलोगेट कर के हम वहां पर इस तरह से दब(बें जिसमें कोई भो व्यक्ति हमारे हाथ से बाहर न जाए। ग्ह नहीं हो सकता । भैं यह कह देना चाहता हूं कि यह जो आपने इसेंशियल सिंबोज रबा है. ग्रापकी पार्टी की पालिसी

थी कि वहां पर इसेंशियल कमोडिटीज को नहीं जाने देंगे स्रौर स्राज स्राप यह कहते हैं कि उसकी तरफ से हो रहा है। ग्रगर यह उसकी तरफ से हो रहा है तो दूसरा रास्मा हो सकता है परन्तु यह रास्ता नहीं हो सकता कि इस तरह का बिल, काला ान यहां पर ला कर के ग्राप उसको दवावें । इसलिए मेरा यह कहना है कि ग्रासाम के साथ बहुत ही एक राजनीतिक दिष्ट से म्रागे बढना होना । आसाम में इस तरह के कानून लाने से इसकी वहां पर जो प्रति-किया होगी उसको स्नाप दवा नहीं सकेंगे। मैं यह कहना चाहता हं कि ग्रापको इस तरह का बिल नहीं लाना चाहिए। इस कानून को ला कर हम वहां के व्यक्तियों का लाभ नहीं कर सबते हैं । उनका नुकसान कर सकते हैं ग्रीर वैसी हालत में इस तरह के विल को वापिस ले लेना चाहिए । मैं, मकवाना साहब ने जो प्रस्ताव उपस्थित किया है, उसका घोर विरोध करता हूं। माथुर साहव ने जो प्रस्ताव प्रस्तुत किया है उसका करता हं।

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Bagaitkar, your party has 15 minutes and there are three speakers

श्री सदाशिव बगाईतकर : उप-सभाध्यक्ष महोदय, जो प्रस्ताव सदन के सामने माथुर साहब ने रखा है, जिसमें मेरा भी नाम है, मैं उसका समर्थन करता हं । जिस ग्राडिनेंस की जगह यह विल लाया गया है उसके बारे में सिर्फ ट्रेड य्नियन द्ष्टि से, कानून की द्ष्टि से सोचना मैं ठीक नहीं समझता । ग्रसल में पूरे ग्रासाम में जो परिस्थिति है उसको ध्यान में रख कर जो अधिकार सरकार मांग रही है उस के बारे में सोचना चाहिए । ताज्जुब तो मुझे इस बात का हो रहा है कि यह ऐसे वक्त सरकार

श्री सदाशिव बगाईत तर कांनन बनाना चाह रही है जब एक तरफ से स्वयं प्रवान मंत्री ग्रौर नेतागण बार वार कह रहे हैं कि ग्रासाम की समस्या बातवीत द्वारा सुनझानी चाहिए । एक तरक तो बातचीत करने के लिए तैयार हैं, उसको बरकरार रखेंगे ग्रौर दूसरी तरक इस तरह का बिल ग्राप लाएंगे, जितमा वर्षत अगर करना है तो एक हो बाक्य में किया जा सकता है। This is declaration of war against the people of Assam. में ग्रापको खले ग्राम कहना चाहता हं कि ग्रगर इस विल को ग्राप ला रहे हैं, सारे ग्रधिकार ग्राप हाथ में ले रहे हैं ग्रौर इनको लाकर ग्राप ग्राप्ताम में दमा करेंगे तो उसकी पूरी जिम्मेदारी ग्राप लोगों पर हो होगी । यह निर्फ शासाम का सवाल नहीं है, मैं उस इनाके से हो कर याया हूं और मैं कह रहा हूं कि ग्रासाम के ग्रान्दोलन के साथ ग्राप इस तरह से दबा कर पुलिस मेयडस से पेग आएं। तो न सिर्फ ग्रासाम बहित पुरा नार्थ ईस्ट का इनाका देग से अनग होगा. यह मैं ग्रापको बहुत गम्भीरता वे चेतात्रना देना चाहता हं । इसकी पूरी जिन्मेदारी स्राप पर होगी, लेकिन स्राप इसको समझ नहीं रहे हैं कि ब्रासाम में हो क्या रहा है । ग्राप में वित्यता होनी चाहिए, प्रो॰ चट्टोपाध्याय जी अब यहां नहीं हैं । ग्रसम की जो समस्या है इसकी जिम्मेदारी किस पर है ? वह जिम्मेदारो विद्यार्थियों पर है, श्रासाम की जनता पर है, वह जिन्मेदारी उन शासकों पर है जो ग्राज तक 30 साल शासन करते रहे, जो स्वयं ग्रपने बारे में बेखबर रहे। अपनी सीमाश्रों के बारे में बैंखबर रहे हैं, अपनो सीमा पर बसने वाले लोगों को समस्याग्रों के बारे में बेबबर रहे हैं ग्रौर जो दूतरे देशों के साथ पैक्ट किये, उतका अमन कैता हुया, इसकी नैतिक जिम्मेदारी स्नापकी है । स्नाप विनम्नता

के साथ कम से कम इस गलतों को कवूल करके इस परिस्थिति में पेश आने के बजाए आप अपने ऐसे अधिकार हाथ में ले रहे हैं जिससे पूरे आंदोलन को कुचलने के लिए अग्रसर होने जी रहे हैं।

इसलिए, मैं फिर बड़ी गम्भीरता के साथ चेतात्रनी दे रहा हं कि अगर हा। तमझते हैं कि पुलिस गाउन से असम म्रांदोलन को निपट लें, तो नतीज़ यह होगा कि उसके बाद जो पुरे सात पर्वतीय राज्य हमारे देश के हैं, उनमें अलग होने की बात चल पड़ेगी ग्रौर फिर ग्राप उनको रोक नहीं पायेंगे । श्राज भी जो स्थिति नार्य-ईस्ट में है, ग्राप उससे वाकिफ हैं। इसिटए मैं कहंगा कि आप उस चीज को गलत वका पर लाएं हैं। जब बातचीत करके समस्या को सुलझाने की ग्रावश्वकता है, हाथ में तलवार ग्रौर पिस्तौल लेकर खड़े हो गये हैं श्रीर ग्रांदोलनकारियों को कह रहे हैं कि बच्चों वात करो या मर जाग्रो। तो यह जिल्मे-दार सरकार का काम है। इसलिये भैं हैरान हूं । चट्टोपाध्याय साहब बड़े विद्वान हैं, उनके तर्क को क्या कहा जाए ? उनके तर्क को यदि मान लें, तो महात्मा गांधी ग्रीर जवाहरलाल का नाम ग्रौर सुभाष बाब् का नाम भी ग्रापको इतिहास से गायव वरना होगा। उनका तर्क क्या है ? उनका तर्क था कि ग्रगर गैर-कानुती चीज करने की सीख देंगे तो कल वही चीज उभर कर त्राएगी, जिम्मेदारी त्राप पर होगी । यही तो तर्क है ग्रीर नग है। चटटो-पाध्याय जी की बृद्धि का मैं क्या करूं। (Interruptions). इस तर्क की ग्राप पेश कर रहे हैं कि हमने ग्राजादी के लिए जो कुछ भी किया, वह भी गलत किया है। इस तरह की बात ग्राप कर रहे हैं। इसलिए मैं चाहुंगा कि इस तरह के गलत तर्क को क्यों पेश कर रहे हैं। ग्रब उस

सारी चीज में जो दो-ग्रढ़ाई साल पहले हई इमरजेंसी में, उसको रखिये ग्रपने पास ... (Interruptions). इमरजेंसी में क्या हुया, उसके ऊपर भी यदि ग्राप म्राब्जिक्टवली नहीं देखेंगे, विचार नहीं करेंगे, तो उसकी जिम्मेदारी स्नापके ऊपर होगी।

जिस तरह का वित मकवाणा जो की तरफ से प्राथा, उसके वहत खतरनाक नतोजे होंगे ग्रोर ग्रव ग्रौर ज्यादा ग्रध-कार ग्राप नतीं मांग रहे हैं। जो ग्रधिकार ग्रापके हाथ में हैं, उसका भी ग्राप इस्तेमाल कैसे कर सकेंगे। ग्रापने ग्रसम में कपर्य लगाया और जो चीज माजाद हिन्द्रतान में कमी भी नहीं हुई, चार-पांच घंडे के बाद आपको कपर्य वापिस लेना पडा ।

एक माननीय सदस्य : दो घंटे बाद हो कपर्यू वापिस लेना पड़ा ।

भी तशिव बागाईतकर : दो घंट के बाद हो कपन्ने वापिस लेता पड़ा। आप यह सोचते हैं कि इन अधिकारों को देख कर असम की जनता डर जाएगी और घर में छित्र कर वठ जाएगी । कदम-कदम पर डिफाएंस होगा और आपको मंह की खानी पड़ेगी।

इप्तलिए प्रतिष्ठा का सवाल बना कर आपको तनबार फनून रहेगी। जिस चोज को ग्राप मानते हैं, खद चट्टोपाध्याय साहब ने कहा कि कुछ बाते ऐसी हैं ग्रसम ग्रांदोलन की जिसको ग्रापको स्त्रीकार करना होगा । ग्रगर यह बात है, तो इस तरीके से वहां शान्ति नहीं कर सकते ग्रौर ग्राप भूलें भी ना उस बात को कि जो पुलिस स्टेंट वहां कायम करने जा रहे हैं ग्रौर इस प्रलिस स्टेंट को दुबारा कायम करने में बहुत खतरा है। एसी स्थिति में जब देश की पुलिस बाबस्था में राजनैतिक प्रभाव हावी हो

रहे हैं, ऐसे वक्त पुलिस के डंडे की बात हम देख रहे हैं । यह तो खुदकशी होगी ( (The bell rings) ) जो हम करना नहीं चाहते हैं।

जो बात मैं ग्रापके समक्ष उपस्थित कर रहा हूं वह यह है कि अधिरकार जो स्थिति है, उसका समाधान इस रास्ते से ग्राप कैसे करने जा रहे हैं। समाधान करना है तो उसूलन जो बात आपने स्वीकार की है कि जो फारेनर्स का सवाल है, प्राइम मिनिस्टर ने इस हाउस में उसुलन में उस बात को माना है कि जो फोरनर्स हैं, वे हिन्दुस्तान में हम लोगों के वोटर्स नहीं हो सक्ते ग्रीर जो कानून सिटिजनशिप का है योर संविधान है उसी के ग्राधार पर समाधान ढ्ढना पड़ेगा । यह स्रापने कहा है ।

विधान के आधार पर और जो सिटीजन शिप का कानून है उसी के स्राधार पर इसका समाधान ढुंढना होगा। यदि सरकार मानती है तो इसी को आधार बना कर बातचीत द्वारा इसको स्लझाया जाना चाहिए । ग्रगर ग्रापको ऐसा लगता है कि विद्यार्थियों की तरफ से कुछ ऐसी वातें पेश ऋती हैं तो ऋाप भले ही उसको नामजुर करें, लेकिन ग्रसम के अन्दर जितने आगैंनाइजेशन हैं . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Please conclude.

SHRI SADASHIV BAGAITKAR: I am concluding. जो प्रश्न उपस्थित किए हैं, उनको सच्चाई को मान कर उसके बाद उनके इसतरह से पेश आएंगे ओर पुलिस स्टेट बना कर रहेंगे तो ग्रागे चल कर आपको मालुम हो जाएगा कि मार्शल लाँ लाग् करके भी ग्राप स्थिति से निपट नहीं सकते, उस पर नियतंण नहीं कर सकते । जब 100फी सदी जनता किसी भी की मत पर अपने प्राणों की बाजी लगा कर लड रही हैतो क्या खाक कानून से रोकेंगे। स्राप बीत चीत द्वारा स्रौर इस विल को

[श्री सदाशिव वगाईतकर] वापस लेकर ग्रसम की समस्या हल करने की कोशिश कीजिए ।

म्राखिरो बात । वर्क्स के वारें में वहत कुछ इस विल में आपने का है। मैनेजमेंट लाक ब्राउट करे। ता ब्रापके पास क्या उपाय है इसका उल्लेख नहीं है। फैक्टी में लाक ब्राऊट हो जाए भ्रौरमजदूर काम परन जाएं तो क्या उपाय है ? तो सारा ढांचा जो ग्रापने बनाया है वह विलक्ल दिकयानुसी है, एन्टी पीपल एन्डो विकाम क्लास है।

# شری اسد مدنی (اتر پردیس):

جناب وائس چهرمين صاحب - يه جو بل منستر صاحب کی طرف سے پیس هوا هے میں اس کی تائید کرنے کے لئے کہوا ہوا ہوں - غیر ملکی كا مسئلة ايسا نهيل هے كه أس ميل كوري دو رائع هون - حقيقت مين اگر کوئی غیر ملکی کسی ملک میں ھے تو اس کو قانونی طور پو وہاں رهنے کا حتی نہیں ھے اور اس کو نکلفا چاھیئے لھکی اس کو نکالغے کے لئے قانون کا راستہ اور انصاف اختیار کرنا چاھھئے اور اس کے ساتھ ساتھ جو لوگ هددوستان کے سهتیزوس هیں ان کو غیر ملکی کہت کر پریشان کرنا ای کے ساته ناانصا ی پرتدا ہے ۔ ایسا هرگز نهين هونا چاههائے - اس مسئله ميں ھونا یہ ھی چاھھ**ئے** که کسی کے ملكى يا غيو ملكى عونے كا فهصله عدالتی طور پر هو اور اس کو اس کا

موقعه ديا جائے جو لوگ مه هكايت

Bill, 1980 كرين كه فلال شخص غير ملكي هـ تو اس پر یه دمه داری هونی چاهیئے كه ولا أس كا ثبوت مهيا كرے - آخر قتل بہی ہوتے ہیں ذاکے بھی پوتے هين چوريان بهي هوتي هين اور دوسرے بہت بڑے جرم بھی هوتے هيں لیکن اگر کسی کو کہا جائے کہ یہ مجرم هے تو اس الا باتبوت کہانے والے شکایت کرنے والے کے ذمہ هوتا هے که ولا ثابت كرے كه يه شخص قاتل هے چور هے قاکو هے - اسی طرح اگر کوئی غير ملكي يهال رهتا هے يقيداً اس كو عیہاں رہنے کا حق اس کو ووٹ دیلے کا حق وغیرہ نہیں ہے جب تک قانونی طور پر ولا هلدوستان کا شهری نه بن جائے اور اگر ایسا ہے تو شکایت كرنے والے ير ية ذمة داري هے كه ولا البات كريے كه غير ملكى هے أور اگر عدالت یہ فیصلہ کر دے غیر ملکی ھونے کا تو پھر اس کو رھنے کا حق نهین هونا چاهیئے - وہ کسی طرح سے ملکی بدلیے کے لئے کوئی اور تجویز اختیار کرے - یہ مسئلہ اسی طرح سے حل هو تو تهیک هو سکتا هے -لیکن اس کے ساتھ ساتھ اس کو ایک جذباتي استنت بنايا كها اور بوليتيكل انداز میں لوگوں کو دعوکا دے کر اور مختلف طریقوں سے دماغ میں زهر بهرا کیا ہے کہ وہاں صورت حال ایسی ھوككى ھے (آسام ميں) كه وعال

بد منى فساد قتل سب هو رهے هيں -

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دفعه نهیں مسلسل هوتے هیں - آج بھی یہ خبروں میں ہے - اس ی لوگوں کی آبادیوں پر جومانه لگا دیا جانا ھے -

جیسا منستر صاحب نے کہا وهال کی چائے کی تجارت - لکوی کی - پلائی ورڈ کی - جیوے کی اور اسی طرح کی سب بدد هو گئی هیل -جب سارے هددوستان میں سوکھا تیا یانی کا ایک قطره نهین مل رها تها مجلی کی پیدارار کم تھی کھھتیاں سوكهم رهى تهين دينل ناياب تها اور پیترول کا پنیوں پر لائنیں لگی هوئی تهين هندرستان پريشان تها بارش پنچهلے سال کم هوئی تهی تب آسام سے ذیزل کو روکا گھا۔ آپ یہ کہتے هیں که اگر پولیس هوگی تو علیدگی كا جذبه بيدا هوكا - وهال ايسم مضمون چھپے ھیں کہ تلہا پھٹرول سے ھم آیدی اکونومی کو مضبوطی سے چلا سکتے شیں همهی هذه وستان کی کوئی ضرورت نہیں ہے -

اسی طریقے سے رهاں تحریک چلانے والوں موی جب که وهاں تمام بدامنی هے فساد هیں سٹیزن جیسے نازک مسمّله کو چو دستور اور قانون سے تعلق رکھتا ہے اپنے ھاتھ میں لیے لیا ہے اور کاؤں کاؤں جا کر لوگوں کو دهمكاتے هدي كه همارے كاغذ پر دستخط كر دو انكوتها لكا دو تم غيرملكي هو - جو لوگ ملکی هونے کا کوئی ثهوت دیتے هیں

میں نے خود ایک آتھہ سال کے بھے کو ایے چھھ مہیلے کے زخمی بھائی كو اينى كود مين لئے ديكها اور اس کے خاندان کے پانچے افراد قتل هوچکے تھے - صرف ایک بہر، اور ایک بھائی چهه مهینے کا بچه جیتا تها اور باقی سب قتل هو گئے تھے - کسی طریقے سے هسپتالوں میں زخمعوں کو وهاں گهس کر مارا گیا هے کوئی حفاظت نہیں ہوئی - پولیس کے اندر جو لوگ ملازم تھے ان کے گھر لو تے گئے ان کا تبادله کیا گیا ان کی حفاظت نهیں کی گئی اور وہ پولھس میں کئے تو ان کی کوئی شکایت درج نہیں کی کئی - اس طرح وهاں پر پورا نظام پيوالائزة هے - كوئي انصاف نهيو كرئبي قانون نهيين كوئبي سللے والا نهیں کسی قسم کی داد فریاد نهیں لاكهون لاكهم هذدوستاني شهريون يو تہدت لگا کو گاؤں کے گاؤں برباد کئے جا رقع هيري - افسران سامنے کهوے هیں - لوگ جا کر کہتے هیں آپ تى - ايم هيں ديكهئے كها هم رعا هے اور وہ ادھر کو سہدہ پھیر سیتے هیں - کسی قسم کی شرمعدگی نہیں زبانى همدردى نهين كوئى پوليس والا سنتا نهين - أك بجهانے والے أنجن كو بلايا جاتا هے فائر بريكية کو تو اس کو راسته نهین دیا جاتا اور اس کی پهر کوئی داد قریاد نهیں هوتی - اس طرح کی حالت ایک

[شری اسد مدنی] نہیں کرنا چاہتے لیکن یہ كوئى دوكيومدات كوئى رجسدرى كا سازش هے پولیٹیکل سازش هے دوسرے كاغذ ديني هيس تو اسے ليكر ولا بهار ملک کا اس میں هت هے - يه کر پھبندے دیتے ھیں - ان کے تمام تصریک اس حصه کو هندوستان كاغذات ذائع كر ديتے هيان - لرگون سے الک کرنے کے لئے چلائی گئی لا بازار جانا اسهتال جانا دوا لانا هے - آپ اس وقت تک انتظار تمام چیزین مشکل کر دی هیں۔ كرنا چاستے هيں جب خدانخواسته ایسے حالات وہاں میں جلکو آپ یه صوبه هدوستان سے نکل جائے واقعی ہارائی بازی اور درسرے سیاسی وهاں بھی آسو کے نام سے انجمن مسئلوں سے الگ کر کے انسانی بدائی گئی هے اسکا نام هے سول نظریہ سے دیکھھں آثو آپکو شوم آنی يونانيتك لبريشن أرسى - يه أسوك چاهیئے که کس طرح لوگ هزارزن نام سے بدائی گئی ہے - لبریشی کی تعداد مهن مصیبت مهر مبتلا أرسى هے - درسرے درسرے حوالے میں -دیئے جاتے ھیں - اس کی سازش اسی طریقه سے جو یه کها جا هے کہ اس تنام حصہ کو ملک رها هے که آسام کے لوگوں کی جو سے آزاد کر دیا جائے - دھوکے دیئے زبان ھے وہ خطرہ میں ھے وہ جاتے ھیں اس طرح سے - پہلے کے دهوا هـ - ١٩٠١ ع کم سيلسس هوم منستر ابهی مجه ملے ته وه میں آسامی مدر ڈنگ لکھانے والے کہہ رہے تھے کہ وہ ایک ماروا<del>ز</del>ی ۲۲ پرسیلت تھے بلکالی لکھانے والے کے پاس کئے اوو پوچھا کہ تم لوگ ۲۸ پرسیلت تھے اور ۱۹۷۱ع کے کپوں اس مهن پیسه دیتے هو - اس سينسس مين أساسي مدر ألك نے کہا کہ آسام کو پاکستان بنایا لكهاني والے ۹۱ پرسينت هين أور جا رها هے - كيسے پاكستان بنايا بنكالي لكهانے والے 19 أور كچھ جا رها هے ? اس نے کہا که ٥١ پوائینت - ۱۰ سے بھی کم ھیں پرسینت مسلمان یهان هو کئے هیں۔ کوئی خطرہ آسامی للگریم کو آسامی اُنہوں نے اسے بتایا که ۱۹۵۱ <sup>ک</sup>ی کلچر کو کسی قسم کا نهیں جو سيلسس رپورڪ ۾ س مين ھے - جو وهاں بستے همن أنهون مسلمان ۲۲ پرسیلت هیں - ۱۹۹۱ع نے آسامی کلچر قبول کیا - آسامی میں ۲۳ پرسیلت هیں ارر اس زہان قبول کی ہے - آساسی بولتے وقت 1971 کے سیلسس میں ۲۳ هیں - وہ مل جل کر رهنا چاهتے پرسینت هیں - تو ۱٥ پرسینت سے هیں - کسی قسم کا کوئی بهید بهاو زیاده تو کبهی هوا نهین - یه ۵۱

Bill, 1980 کو نکل دیا جائے یہ کہا جا رہا ہے۔ تو ایک کرور انتالیس لاکھ میں سے اگر + ت لاکھ کو نکال دیا جائے تو اس کے معلی تو وہاں آسامی اور غیر آسامی کی بات ہے - یہ باز خطرہ ھے اور یہ ہات صاف ظاہر ہرتی ہے - یورے ملک کو اس سے خطرہ ہے۔ پورے ملک کی اندومک پوزیشوں کو اس سے خطرة هے - اور أسام صيبي كهل كريم بات هو رهي هي - تو اس لئي ان چيزوں پر سر

أخر مين كهذا جاعتا هون كه اكر هم هدوستانیون کو کهین برا کها جائے تو هم برداشت نهیں کرینگے اور اس کے لئے دنگامہ کرینکے - لیکن ددانديا تو ديه ديه ديه اس مين فوتو مے کہ اُسم کے آندولن حلانے والے یہ لئے ہوئے ہیں اور اس میں لکھا هے ددکیت آؤت اندین داکس فرام آسام،، تو يه كيا چيز هـ - اگر يو - اين - او -یں یہ هوتا تو آپ کیا کرتے ? كسى ملك مين أكريه هوتا توكيا آپ برداشت کر لیتے هادوستان کے ملک کے لوگوں کے دیش پریم کو میں پکارتا هوں که آپ لرگوں کو سوچنا چاهیئے که اس کا کیا مطلب ہے۔ کوئی دوسرا ملک همارے متعلق جرائت نهیں کر سکتا - یه فوتو هین اور ساری دنیا میں کئے هیں - آپ کی کتنی بدناسی هوئی هوگی آپ کو

کس نے کہم دیا۔ تو کہا کہ میں پوچهه کر آتا هول - وه آر - ايس -ایس - کے لوگوں کے پاس گئے اور کہا که بات یه هے که ۱۹۷۱ع کے بعد اتفے آگئے هیں که اب ۱۱ م پرسیاست هوگئے اور اس نے کہا که اگر ایسا هو تو گورنملت تو خود مانتی ھے که ۱۹۷۱ کے بعد جاتمے لوگ آئے هیں ان کو نکال دیں گے - تو اگر وہ لوگ أَكْمُهُ هيں واقعی ميں جيسا که لوگ کهه رهے هیں تو وہ سب لوگ نکال دیئے جائیں کے - مان لو اس کو - اس کے بعد کیا ضرورت ھے أندولن چلانے كى - اس طريقے سے وماں کے ایک سابق منسٹر نے پریس میں بیان دیا کہ صرف کام روپ ضلع میں باعر کے لوگ ۳۹ لاکھ کی تعداد میں آگئے - پررے کام روپ کی آبادی ۱۹۷۱ میں ۲۸ لاکھ تھی۔ جس ضلع کی ساری آیادی ۲۸ لاکه هو اس کے سنعلق یہ کہا جائے کہ وم لاکھ أدمى وهال باهر سے آگئے ههى يه كس كى عقل مين أنيمًا - اس طريقه سے وہاں زھر گھولا جا رھا ھے اور پورے آسام کے لوگوں کو ورغلایا جا رھا ھے -تری پورہ میں جس طرح سے قتل عام عوا هے اسی طرح سے مزورم وغیرہ میں ھوا ھے اور ھددوستان نے شہریوں کو

مارا کیا ہے اور میں کہنا چاھتا موں

که وهال بهاريول کو يو - چې - والول

کو اور دوسری جگه کے رہانے والوں کو

بهت پریشانیان هوئی هین - ۵۰ لاکه

[شری اسد مدنی]

کیسی تصریک وهاں چل رهی هے ۔ ھماری جلتا پارٹی کے ایک معزز ممہر نے پچھلے دنوں یہاں زبردستی دارلعلوم ديوبلد كا ايك آزاد اداره هے اسے کهیدچا اور کهیدی کریهان تک کها که وهان طلها مين آيس مين ڏکراؤ هو کیا اور پی - اے - سی - نے اور پولیس والوں نے اس کو بند کروایا اور کہا که فلاں فلاں کی مداخلت ھوٹی اور اندرا جی کو زبردستی اے جايا گها تاكم وهان ليذا اثر بوهايا جائے - اندرا جی کو دعوت دینے واله مولانا طيب صاحب وهال کے وائس چانسلر تھے اور ان کے ساته مفتى عتيق الرحس صاحب آئے تھے - انہوں نے یہ دعوت دی تھی اور دعوت دے کر گئے تھے۔ كوئى دوسرا أدمى وهال دووت ديني کے لئے نہوں آیا تھا - اگر ھلدوستان کی سب سے بوی شخصیت یہاں کا پدائم منستر کسی جلسه میں جاتا ھے تو یہ تو انزاز کی بات ھے -مفاسب هے أور أسے جانا چاهيئے أور اس سے عرص ، ، (انتریشن ) میرا تائم به برباد کر رهے هيي -

ं[श्री ससद मदनी (उत्तर प्रदेश):
जनाव वाइस चेयरमैन साहब, यह जो बिल
मिनिस्टर साहब की तरफ से पेश हुआ है
मैं इसकी ताईद करने के लिए खड़ा
हुआ हूं। गैर मुल्की का मसला ऐसा

नहीं है कि इसमें कोई दो राय हों। हकीकत में स्रगर कोई गैर मुर्का किसी मुल्क में है तो उसको कानुनी तौर पर वहां रहने का हक नहीं है ग्रीर उसकी निकलना चाहिए । लेकिन इसको निकालने के लिए कानून का रास्ता ग्रौर इंसाफ ग्रख्तयार करना चाहिए । इसी के साथ साथ जो लोग हिन्द्रस्तान के सिटिजन्स हैं उनको गैर मुल्की कह कर परेशान करना उनके साथ नाइंसाफी बरतना है। ऐसा हरगिज नहीं होना चाहिए । इस मसले में होना यही चाहिए कि किसी के मुल्की या गैर मुल्की होने का फैसला श्रदालती तौर पर हो ग्रौर उसको इसका मीका दिया जाए । जो लोग यह शिकायत करें कि फलां शख्स गैर मुल्की है तो इस पर यह जिम्मेदारी होनी चाहिए कि वो उसका सबूत मुहैया करे। स्राखिर करल भी होते हैं। डाके भी पड़ते है, चोरिय भी होती हैं ग्रीर दूसरे बहुत बड़े जुर्म भी होते हैं, लेकिन अगर किसी को कहा जाए कि यह मुजरिम हैतो इसका बासबूत कहने वाले, शिकायत करने वाले के जिम्मे होता है कि वो साबित करें कि यह शख्स कातिल है, चोर है, डाक है,। इसी तरह गैर मुल्की कोई यहां रहता है, यकीनन उसको यहां रहने का हक, उसको बोट देने का हक नहीं है, जब तक कानुनी तौर पर वो हिन्द्स्तान का शहरी न बन जाए ग्रौर ग्रगर ऐसा है तो शिकायत करने वाले पर यह जिम्मेदारी है कि वह साबित करे कि गैर मुल्की है ग्रीरग्रगर ग्रदालत यह फैसला कर दे गैर मुल्की होनेका तो फिर उसको रहने का हक नहीं होना चाहिए । वो किसी तरह से मुल्की बनने के लिए कोई ग्रौर तज्ञीज ग्रख्तियार करें। यह मसल इसी तरह से हल होतो ठीक हो सकता है। लेकिन इसके साथ उसको एक जजबाती स्टंट बनाया गया है भ्रौर पोलिटिकल भ्रांदाज

में लोगों को धक्का देकर ग्रौर मुख्तलिक तरीकों से दिमाग में जहर भरा गया है कि वहां सुरतहाल ऐसी हो गयी है (श्रसाम में ) कि वहां बदग्रमनी, फसादा, कत्ल सव हो रहे हैं। मैंने खुद एक आठ साल के बच्चे को ग्रंपने छः महीने के जख्मी। भाई को श्रवनी गोद में लिए देखा और इसके खानदान के पांच स्रफराद कत्ल हो चुके थे। सिर्फ एक बहर स्रौर एक भाई छः होने का बच्चा जीता था श्रीर बाकी सब कत्ल हो गए थे। किस तरीके से ग्रस्पताखों में जिंहमयों को वहां घुस कर मारा गया है, कोई हिफाजत नहीं हुई । पुलिस के अन्दर जो लोग मुलाजिम थे, उनके घर लुटे गए, उनका तबादला किया गया, उनकी हिफाजत नहीं की गयी और जो पुलिस में गए तो उनकी कोई शिकायत दर्ज नहीं की गयो । इस तरह से वहां पर पूरा नजाम पेरालाइ इड है। कोई इंसाफ नहीं, कोई कानुन नहीं, कोई सुनने वाला नहीं, किसी किस्म की दाद फरियाद लाखों लाख हिन्दुस्तानी शहरियों तोहमत लगा कर गांव के गांव किए जा रहे हैं। अफसरान सामने खड़े हैं, लोग जा कर कहते हैं आः डी० एम० है देखिए स्याहो रहा है ग्रीर वो उधर को मुंह फेर लेते हैं । किसी किस्म की शर्मिन्दगी नहीं, जबानी हमदर्दी नहीं । कोई पुलिस वाला सुनता नहीं। भ्राग बुझाने वालें इंजन को बुलाया जाता है, फायर त्रिगेड को तो उसको रास्ता नहीं दिया जाता भ्रौर उसके लिए कोई फरियाद नहीं होती। इस तरह के हालात एक दफा नहीं मुसलसल होते हैं। म्राजभी यह खबरों में है। इन्हीं लोगों की ग्रावादियों पर जुमीना लगा दिया जाता है।

जैसा मिनिस्टर साहव ने कहा वहाँ की चाय की तजारत, लकड़ी की, प्लाईवुड की, जूट की ग्रीर इस नरह की सब बंद हो गयी हैं। जब सारे हिन्दुस्तान में सूखा था पानी का एक भी कतरा नहीं मिल रहा था, विजली की पैदाबार कम थी, खेतियां सूख रही थी, डीजल नायाव था और पैट्रोल कम्पनियां पर लाइनें लगी हुई थीं, हिन्दुस्तान परेशानथा, बारिश पिछले साल कम हुई थीं, तब झालाम से डीजल की रोका गया। आप यह कहते हैं कि अगर पुलिस होगी तो इलायदगी का जजबा पैदा होगा। वहां ऐसे मजबून हपे हैं कि तन्हा पैट्रोल से हम अपनी इक्षानीमी को मजबूती से चला सकते हैं। हमें हिन्दुस्तान की कोई जरूरत नहीं है।

इसी तरीके से दहां तहरीक चलाने वालों में जब कि वहां तमाम बदग्रमनी है, फसाद हैं, सिटिजन्स जैसे राजुक मसले को जो दस्तूर ग्रीर कानुन से तरिलुक रखता है; अपने हाथ में ले लिया है और गांव-गांव में जाकर लोगों को धमकाते हैं कि हमारे कागज पर दस्टख्त कर दो, श्रंग्ठा लगा दो तुम गैर मुल्की हो । जो लोग मुल्की होने का कोई सबत देते हैं, कोई उन्युमैंट, कोई रजिस्ट्री का कागज देते हैं तो इसे लेकर वो फाड़ कर फैंक देते हैं। इनके तमाम कागजात जाया कर देते हैं। लोगों का बाजार जाना, ग्रस्पताल जाना, दवा लाना तमाम चीज मुस्तिल कर दी हैं। ऐसे हालात वहां हैं जिन्ही आप वाक्यी पार्टीबाजी और दूसरे सियासी मसलों से लग कर के इंसानी नजरिए से देखें तो आएको शर्म आनी चाहिए कि किस तरह लोग हजारों की तादाद में मुसीबत में मुबत्तला हैं।

इसी तरीके से जो यह कहा जा रहा है कि श्रासाम के लोगों की जो जबान है वो खतरा में है, वो घोखा है। 1901 के सेंसस में श्रासामी मदरटंग लिखाने वाले 22 परसेंन्ट थे; बंगला लिखाने वासे 48 परसेंन्ट थे और 1971 के सेंसस में श्रासामी मदरटंग लिखाने वाले 61 परसेंट

### श्री असद मदनी

हैं ग्रीर बंगाली लिखाने वाले 19 ग्रीर कुछ प्वाइंट, 20 परसेंट से भी कम हैं। क ई खतरा आसामी लैंगएज को आसामी कालचर का किसी किसम का नहीं है। जो वहां बसते हैं उन्होंने ग्रासामी कल्चर कब्ल किया । ग्रासामी जबान कब्ल की। आसामी बोल्से हैं, वो मिल जुल कर रहना चाहरो हैं। किसी किस्म का कई भे भाव नहीं करना चाहते । लेकिन यह साजित है, पोलिटिकल साजिश है, दूसरे मुल्क का इसमें हित है। यह तहरीक इस हिस्से को हिन्दुस्तान से अलग करने के लिए चलाई गई है। ग्राप इस वक्त तक इंतजार करना चाहते हैं, जब खार न खास्ता यह सुबह हिन्दू-स्तान से निकल जाए, वहां भी आसू के नाम से श्रंजमन बनाई गयी है। इतवा नाम है सिविल यूनाइटेड लिवरेशन ऋामीं यह ग्रां। के नाम से बनाई गई है । लिबरेशन ग्रामीं है । दूतरे-दूतरे हवाले दिए जाते हैं। इसकी साजिश है कि इस तमाम हिस्से को मुल्क से अाजाद कर दिया जाए। धोखे दिए जाते हैं इस तरह से। पहले के होम मिनिस्टर अभी मझे मिले थे वो कह रहे थे कि वो एक मारवाड़ी के पास रए और पूछा निः तुम लोग नयों इसमें पैसा देरी हो इसने कहा कि ग्रासाम को पाकिस्तान बनाया जा रहा है । कसे पाकिस्तान बनाया जा रहा है ? उसने कहा कि 51 परसेंट म् सलमान यहां हो गए हैं, उन्हाने इसे बताया कि 1951 के जो रेस । रिपोर्ट है उसमें मुनलमान 22 परसेंट हैं। 1961 में 23 परसेंट है और इस वक्त 1971 को सेंसस में 24 परसेंट है। तो परसेंट से ज्यादा कभी हुआ नहीं । यह 51 किसने कह दिया, तो कहा कि मैं पूछ कर आता है। वो आर ०एस ०एस ० के लोगों के पास गए और कहा कि नहीं बात यह है कि 1971 के बाद इतने

ग्रा गए हैं कि ग्रब वो 51 पर तेंट हो गए । ग्रौर उसने कहा कि अगर ऐसा हो तो गवर्न मेंट तो खुद मानती है कि 1971 के बाद जितने लोग आए उनकी निकाल देंगे तो अगर वो लोग आए हैं वाकयी में जैता कि लोग कह रहे हैं तो वो सब लोग निकाल दिए जाएंगे । मान लो इसकी इसके बाद क्या जरूरत म्रान्दोलन चलाने की । इस तरीके वहां के एक साबक मिनिस्टर ने में बयान दिया कि हिर्फ कामरूप जिले में बाहर के लोग 36 लाख की तादाद में द्या गए । पुरे कामरूप**क**े स्रावादी 1971 में 28 लाख थी जिस जिला की सारी आबादी 28 लाख हो उसके म् उतक यह कहा जाए कि 36 लाख म्रादमी कहां वाहर से हा रह हैं। यह किसकी अक्ल में अएगा। इस तरीके से वहां जहर घोला जा रहा है ग्रीर पूरे ग्रासाम के लोगों को बर्गलाया जा रहा है। विपुरा में इस तरह से कत्लेग्राम हुग्रा है, उसी तरह से मिजोरम दगैरह में भी हुआ है। और हिन्दुस्तान के शहरियों को मारा गया है ग्रीर में कहना चाहता हूं कि वहां विहारियों की यु० पी० वालों को ग्रौर दूसरी जगह के रहने वाले को बहुत ५रेगानी हुई। 50 लाब को निकाल दिया जाए यह कहा जा रहा है तो एक करोड़ 39 लाख में से अगर 50 लाख को निकाल दिया जाए तो इसके माने तो वहां श्रासामी श्रीर गैर-श्रासामी की बात है। यह बड़ा खतरा है ग्रांर यह बात साफ जाहिर होती है पूरे मुल्क को इससे खतरा है। पूरे मुल्क की इवनामिक पोजीशा को इससे खतरा है। श्रीर यह बात खुनकर आसाम में कही गयी है। तो इसलिए इन चीजों पर सोचना चाहिए।

श्राखिर मैं कहना चाहता हूं कि श्रगर हम हिन्दुस्तानियों को कही बरा कहा

जाए तो हम बर्दाश्त नहीं करेंगे श्रीर इसके लिए हम हंगामा करेंगे लेकिन "इंडिया टडे" देखिए इसमें फोटो है श्रासाम के ग्रान्दोलन चलाने वाले यह लिए हुए हैं ग्रीर इसमें लिखा 'गेट ब्राऊट इण्डियन डाग्स फ्रॉम ब्रासाम' तो यह क्या चीज है। ग्रगर य० एन० ग्रो॰ में यह होता तो ग्राप क्या करते? इसी मुल्क में स्रगर यह होता तो क्या ग्राप वर्दाश्त कर लेते । हिन्द्स्तान के मुल्क के लोगों के देश प्रम को मैं प्रकारता हं कि श्राप लोगों को सोचना चाहिए कि इसका क्या मतलब है । कोई दूसरा मुल्क हमारे मृतलक जुरत नहीं कर सकता । यह फोटो है और सारी दुनिया में गए हैं स्रापकी जितनी बदनामी हई होगी श्रापको सोचना चाहिए यह कौन सी ग्रीर कैंसी तहरीक वहां चल रही है । हमारी जनता पार्टी के एक मुग्रजज मेम्बर ने पिछले दिनों यहां जबरदस्ती दारुलग्रलम देशोवंद का एक आजाद ग्रदारा है । इसे खींचा और खींचकर यहां तक कहा कि वहां तुलवा में ग्रापस में टकराव हो गया श्रीर पी० ए० सी० ने श्रीर पुलिस वालों ने उसको बंद करवाया ग्रौर कहा कि फला फला की मदाखल्त हुई ग्रीर इन्दिरा जी को वहां जबरदस्ती ले जाया गया ताकि वहां ऋपना ऋसर वडाया जाए । इन्दिरा जी को दावत देने वाले मौलाना तैयब साहब वहां के वाइस चान्सलर थे ग्रीर उनके साथ मुफ्ती म्रतिकूलरहमान साहब म्राए थे । उन्होंने यह दावत दी थी। दावत देकर गए थे। कोई दूसरा ग्रादमी वहां दावत देने के लिए नहीं स्राया था । स्रगर हिन्दुस्तान की सबसे बड़ी शख्सियत यहां का प्राइम मिनिस्टर किसी जलसा में जाता है तो यह तो ग्रजाज की बात है मुनासिब है ग्रीर इसे जाना चाहिए ग्रीर इससे इज्जत ... (Interruptions). मेरा टाइम यह बरबाद कर रहे हैं।]

THE VICE-CHAIRMAN (SHRI A. G KULKARNI): Mr. Mathur, please do not disturb. Why are you disturbing? Madani Saheb, please go on.

## شرى اسد مدنى: تو اس طريقے

سے میں یہ عرض کر رہا تھا کہ انہوں نے اعتراض کیا اور یہ کہتے ھیں کہ اسی سال کے بوڑھے وہاں ایک تھے کانگریس (آئی) کے ان کو ایک چھوٹا سا گروپ هڏانا چاهتا هے - ان کے ارپر یه ذمهای هے که اس کو را تابت كويس - اتنى غلط باتين ولا كورس كوتے هين جن کا تبويه نهين ديا جا سکتا -لس معامله مين ميرا فاتي تعاق ھے - میں نہیں سنجھتا کہ وہاں کسی مہتم کو هٹانے کے لئے مهرا کرئی جذبه یا خیال یا کرئی حرکت ھوئی ھو۔ میں نے تو دارلعلوم کے ساته الما تعاون كيا هي كه جس كو ولا سوچ نہیں سکتے - اس طرح کی فير ذمه فارانه باتين كهذا بارليمنت کے ممبران کے لئے کسی بھی طرح شایان شان نهون هے - ان کو سوچدا چاهیکے - اس لگے میں ان تمام چیزوں کے ساتھ علدوستان کی ایکتا قوت محجب تعلقات إنسابيت اور مظلوموں کی همدردی اور رکشا ان تمام چیزوں کے لگے سب سے اپیل کرتا هون که اس بل کو سپورت کرین اور اس کو منظر کرائیس - آب هم [شری اسد صدنی]

کہیں اگر وہاں خون خرابہ اور برہادی ہونے دیں تو یہ سارے ملک میں پھیلے گا تو ملک برباد ہو جائے گا۔ اس لئے ملک کو بھیانے کے لئے ہمیں سب چیزیں کوئی چاھیئں۔ اگر ملک بھی گا تو ہم سب بھیں کے ملک نہاہ ہو جائے گا تو ہم سب بھیں تہاہ ہو جائے گا تو ہم سب

ं श्री अप्रतद भदनो : तो इस तरीका से मैं यह मर्ज कर रहा था कि उन्होंने एतराज किया और यह कहते हैं कि 80 साल के बड़े वहां एक ले । कांग्रेस (ग्राई) के उनको एक 💎 🔃 ग्रुप हटाना चाहता है । उनके ऊपर यह जिम्मेदारी है कि उसको वो साबित करें कितनी गलत बातें वो क्यों करते हैं । जिनका सबुत नहीं दिया जा सकता । इस मामले में मेरा जाः 🦪 है । मैं नहीं समझता कि वहां किसी मोहतम को हटाने के लिए मेरा कोई जज्बा या ख्याल या कोई हरकत हुई हो । मैंने तो दारुलग्रलम के साथ इतना तावन किया है कि इसको वो सोच नहीं सकते । इस तरह की गैर जिम्मेदाराना बातें कहना पालियामेंट के मेम्बरान के लिए किसी भी तरह शायांशान नहीं है। उनको सोचना चाहिए । इसलिए मैं इन तमाम चीजों के साथ हिन्दुस्तान की एकता, कुन्नत, मुहब्बत, ताल्कात, इंसानियत और मजलुमों की हमदर्दी और रक्षा इन तमाम चीजों के लिए सबसे श्रपील करता हूं कि इस विल को सपोर्ट करें ग्रीर उसको मंजुर कराएं । ग्राज हम कहीं अगर वहां खुन खराबा और बर्वादी होने दें तो यह सारे मुल्क में फैलेगा तो मुल्क बर्बाद हो जाएगा इसलिए मुल्क को बचाने के लिए हमें सब चीजें

करनी चाहिए । अगर मुक्क बचेगा तो हम सब बचेंगे । मुक्क तबाह हो जाएगा तो हम सब तबाह हो जाएगे ।

SHRI DINESH GOSWAMI: Mr. Vice-Chairman, Sir, when the main spokesman of the Congress(I) Mr. Chattopadhyaya...

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Time is very short, Mr. Dinesh Goswami, as you know.

SHRI DINESH GOSWAMI: Sir, when we have been abused right and left, I hope you will give us a chance to defend ourselves. When the main spokesman of the Congress(I), Mr. Chattopadhyaya, spoke, I had to interrupt him. I was not happy with the heat and passion that was generated in this House because if Assam today something it is not confrontation. it is not accusation and counter-accusation. Assam needs a healing touch, a soothing touch. And I heard Mr. Madani say that there is no misapprehension in the minds of the people of Assam of being swapped and their culture being submerged. Sir, may I remind him that it is his leader none other than the Prime Minister on this platform has said that the apprehensions of the Assamese genuine. It is statement by a person like Mr. Madani who tries to overlook the facts that creates complications; and that creates a genuine doubt in our mind that you are approaching this problem politically. Sir, I am happy to note and hear from Mr. Chattopadhyaya that he is an unrepentent supporter of the Emergency. (Interruptions).

شری اسد مدنی: ایکن جناب

یه باتیں جو حقیقت هیں جو واقعات هیں ولا میں نے کہی هیں - اس میں شک ر شبهه کی بات نہیں هے -

\*[श्री ग्रसद मदनी: लेकिल जनाब यह बातें जो हकीकत हैं जो वाकयात है वो मैंने कहीं हैं। इसमें शक व शुवा की बात नहीं हैं।]

SHRI DINESH GOSWAMI: Sir, I am happy to hear from Mr. Chattopadhyaya that he is an unrepentent supporter of the Emergency. know, Sir, that Emergency has been proclaimed in Assam through back-door and Mr. Chattopadhyaya, the main spokesman of the party, has made it clear to the people of Assam: "Be prepared. Your days of constitutional safeguards are over." Sir, for nine months we have fought and the students of Assam have tried to keep this movement absolutely non-violent. You have seen what has happened in Tripura within three days. If you go on accusing the students there times without number by saying "No, you are violent, you are violent", don't you realize. Mr. Chattopadhyaya, that the extremist section of the students will tell them: "Well, you talk of nonviolence. Have you been able to get even a semblance of sympathy from the Indian Parliament? What is the use of being non-violent?" Are you not strengthening the hands of the extremists by this type of statement? For the last ten months if somebody has suffered it is the people of Assam. When you talk about the foreigners, always it is said that the issue is the creation of the Janata Party and so on and so forth. May I point out a few things from certain documents? 1962, for example, there is a resolution:

"...that the infiltration of Pakistani nationals without valid travel documents into Assam is likely to endanger the security of the country as such it is an imperative necessity that further infiltration should stopped."

This is dated 8-8-62. There are number of other such resolutions. I will not go into them. In 1964, "the problem of Pakistani infiltrators is posing a serious problem for the security of this frontier State".

In the light of the above observations, the Committee asked for a target date of 31.3.65 to complete Pakistani infiltration. Then:

"That the Citizens' National Register with house numbers intended for prepration of the Census of 1951 be made a basis for tracing out .. "

This is a document of the party, the party to which had the privilege to belong, the Assam Pradesh Congress Committee, published recently to show their stand on infiltration.

Sir, it is said that the students have become unreasonable. May I read from the latest letter of AASU to the Prime Minister, which unfortunately has not been published. Mr. Madani has referred to India Today. Sir, will he kindly lay it on the Table of the House? The words "Dogs, Indian dogs, go back" have been superimposed on the photo in order to give a bad name to the people of Assam.

SOME HON, MEMBERS: Shame: shame.

SHRI DINESH GOSWAMI: Let it be placed on the Table of the House to see whether this has been superimposed or not. Please place it there.

شری اسد مدنی : یم اندیا تو دے ھے - میں اس کو رکھنے کے لئے تھار هوں - بالکل رکھنے کے لئے تیار هو ں-یه میرا کافذ نهین هے - یه تمام مین چھپا ھے - میں اس کو رکھنے کے لئے تيار هوں -

† श्री ग्रसद मदनी: यह इण्डिया टुट्टे हैं । मैं इसको रखने के लिए तैयार हुं । बिल्कुल रखने के लिए तैयार हुं । यह मेरा कागज नहीं है। यह तमाम में छपा है । मैं उसको रखने के लिए तैयार हं।]

SHRI DINESH GOSWAMI: Sir, this should be placed and let it go to an expert to see whether this has been superimposed or not. (Interruptions)

شرى اسد مدنى: يه موجود هـ -تمام میں چھھا ھے - سیں اس کو راهن کے لئے تیار هوں - وئس چيرمين صاحب . . . . ( انتريشنز )

† [ ] Devnagari transliteration.

† श्रि श्रसद मदनी: यह मौजूद है, तमाम में छपा है । मैं इसको रखने के लिए तैयार हूं । बाईस चेयरमैन साहव...(Interruptions)

SHRIMATI PURABI MUKHO-PADHYAYA (West Bengal): A point of order, Mr. Vice-Chairman.

SHRI DINESH GOSWAMI: I say, let it be placed.

THE VICE-CHAIRMAN (SHR! A. G. KULKARNI): What is the point of order, madam?

SHRIMATI PURABI MUKHO-PADHYAY: Please remember that it was I who handed over a bunch of pamphlets purported to be printed by the AASU and those who launched this movement, and in one of the pamphlets they have written, "Indian dogs" and they have also mentioned the names of certain Indian leaders to be hanged. And when Mr. Goswami says that there is no violence on the part of the students or those who are in the movement, it is wrong. And Mr. Asad Madani has said that the Muslims there have given their language as Assamese; it is quite true, he canont deny that

SHRI DINESH GOSWAMI: I have said that the students of Assam have tried their utmost to keep their movement non-violent. Let the document be placed on the Table of the House. Let it be judged by an impartial person, and let the truth come out. Let it be placed on the Table of the House, and let it be judged.

SHRI JOSEPH LEON ALBAN D'SOUZA (Maharashtra): Who says that it has been superimposed?

SHRI DINESH GOSWAMI: Because it is apparent from the photo published in "India Today". (Interruptions). Let it be proved. I have thrown a challenge. I have thrown a positive chal-

lenge. It is a superimposed photo. With all the responsibility on a Member of Parliament I say this. Are you in a position to say that? Kindly say so.

SHRI JOSEPH LEON ALBAN D'SOUZA: Mr. Vice-Chairman, I was a witness when he challenged him a little while ago. He asked him to prove something he has got.

SHRI DINESH GOSWAMI: I did not. I said it was a superimposed photo.

SHRI JOSEPH LEON ALBAN D'SOUZA: Certainly, I heard it.

SHRI DINESH GOSWAMI: Sir, I  $d\sigma$  not want heat to generate. Let me go through the letter.

شای است مدنی: یه کوی

معمولی بات نہیں ہر - ساری دنیا میں چبیلے والی بات ہے - یہ ایک محلہ کی چیز نہیں ہے سب کی چیز ہے اس کو جس طرح سے چیز ہے لیں ۔ ۔ ۔ ۔

ं श्रि असद मदनो : यह कोई मामूली बात नहीं है । सारी दुनिया में छपने वाली बात है । यह एक मौहल्ला की चीज नहीं है, सबकी चीज है । स्नाप इसको जिस तरह से चाहें ले लें...]

SHRI DINESH GOSWAMI: Let it be judged. It should be judged. I want it to be judged. Let the world know whether I am wrong or Mr. Madni is wrong. It should be placed on the Table of the House. (Interruptions).

SHRI P. RAMAMURTI (Tamil Nadu): He has asked him to place it on the Table of the House. He has asked the Government to find out whether it is superimposed or not, and

Mr. Madni is prepared to do that. There ends the matter.

SHRI DINESH GOSWAMI: That ends the matter.

THE VICE-CHAIRMAN (SHRI A. G KULKARNI): Mr. Ramamurti, Mr. Madni has shown some publication, and Mr. Dinesh Goswami has challenged the bona fides of certain words that they were superimposed. Would you please take your seat? This document is a public document. What is the use of placing it on the Table of the House? Let the Home Minister take it into his custody and enquire into it. and before the next session comes, give his information on what is what.

SHRI DINESH GOSWAMI: I am very happy. Then it will be proved whether I am correct or the other side is correct.

I am reading the letter of the All-Assam Students Union. Sir, this letter, I thought, I should share with the House.

SHRI ASAD MADNI: Point of order.

SHRI DINESH GSWAMI: I did not interrupt when he spoke.

شرى اسد مدنى: مهوا پوائنت آف آرةر هے - میں یه پوچهنا چاهتا هوں که یه ساری دنها مهی جهها تها تر ان کے لیدروں نے اس کی تردید کی تہی یا نہیں ؟

† श्री भ्रसद मदनी: मेरा प्वाइंट श्राफ ग्रार्डर है । मैं यह पूछना चाहता हं कि यह सारी दुनिया में छपा था तो इनके लीडरों ने इसकी तरदीद की या नहीं?]

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Madni, now I have advised the Home Minister to enquire. Why are you worried now?

SHRI DINESH GOSWAMI: not blaming Mr. Madni of superimposing it. Now, let me share with this House the latest communication of the All Assam Students' Union to the Prime Minister of India. The letter says:

"At the very outset, we express our deep condolence at the premature demise of your son Shri Sanjay Gandhi, who was also a member of Parliament, on June, 23, 1980.

We acknowledge your assurance that the foreigners issue would be solved within the framwork of the Constitution. However, you have neither accepted nor objected to using the NRC and the earliest electoral rolls as documents for detection. This raises a question of vital importance to us. We would like to know how the Government proposes to identify the foreigners. We firmly believe that there exist no ments alternative to the NRC and the first Electoral Rolls prepared after the adoption of the Constitution, to detect the foreigners within a reasonable period of time. We request you to clarify this aspect.

There is another important aspect of the problem. Regarding deportation you have unambiguously stated that those who entered India after 1971, must  $g_0$  back  $t_0$  their own country. We also appreciate your statement that all re-infiltrators would be deported. However, the Government has expressed its inability to deport the persons who came before 1971. Under such circumstances, we would like to know what the Government proposes to do with those persons whom the Government cannot deport. Any solution aimed at keeping the entire

<sup>† [ ]</sup> Devnagari transliteration.

bulk in Assam would surely be unacceptable to us. Any practical solution must be capable of removing the sense of insecurity from the minds tf the people of Assam in the socio-political-cultural and economic life."

And it concludes as follows:

"We believe that negotiations on the above basis can lead to a solution. We are ready for talks once the repressive measures, including those against the Government employees, are wihdrawn."

Is this a letter of confrontation? this a letter of accusation? Is this a letter which says that the students want something to be done outside the framwork of the Constitution of India? Is this a letter which says that the laws of this country should not be applied to Assam? Sir, this is a letter which proves the bona-fides of the students that they want a solution. And, Sir, what is the reply of the Home Minister? The Statesman has reported him as saying that the entire movement in Assam is being launched by certain anti-social elements. my brothers and sisters and mothers are in this movement. Let me clearly that every Assamese, man or woman, is in this movement. And the Home Minister calls all of us antisocial elements. (Interruption), And you want that the people of Assam should treat this Government with respect? When you call the people of Assam as anti-social elements, when he goes to the people of Assam.... (Interruptions). That is exactly what your Home Minister has been reported to have said. (Interruptions).

PROF. D. P. CHATTOPADHYAYA: You are quoting him out of context.

SHRIMATI USHA MALHOTRA: He has not said that. (Interruptions).

SHRI DINESH GOSWAMI: I am not yielding. "Opening a three-day conference..." I will read the whole

paragraph. The Statesman is a paper which goes to Assam (Interruptions). Please. Kindly permit me.

SHRI HARI SINGH NALWA: On a point of order.

SHRI DINESH GOSWAMI: The Statesman is a paper which goes to Assam. (Interruptions). Mrs. Malhotra, try to understand my point. Why I am saying so is this. (Interruptions).

SHRI HARI SINGH NALWA: Or a point of order.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Please take your seat.

SHRI DINESH GOSWAMI: I said on the last occasion that there is a crisis of confidence between the Government and the people of Assam. If this confidence is not restored, looking to what has happened in Tripura, looking to what has happened in Manipur... (Interruptions). Mrs. Malhotra, you do not know the problems of the North-Eastern region. Do not enter into an area about which you do not know. You are facing the gravest crisis in this region.

(Interruptions)

SHRIMATI HAMIDA HABIB-ULLAH (Uttar Pradesh): The Home Minister said that it is the anti-social elements...(Interruptions).

SHRI DINESH GOSWAMI: I am giving an opportunity to the Home Minister. (Interruptions).

SHRI HARI SINGH NALWA: On a point of order.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): What is the point of order that you want to raise? He is making a speech. What is the necessity for a point of order?

SHRI HARI SINGH NALWA: This is a most important point of order.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): He has quoted some paper.  $H_{\text{e}}$  is entitled to quote from a paper.

SHRI HARI SINGH NALWA: My humble submission is....

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): What is your point of order?

5 P.M.

SHRI HARI SINGH NALWA: point of order is that the hon. Home Minister of India was not calling the Assamese people anti-national elements. He was calling anti-national . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): That is for the Minister....(Interruptions). There is no point of order. Do not unnecessarily disturb when he is speaking. The Home Minister is present himself. He is competent enough to deny it or accept it. Yes, Goswami.

SHRI DINESH GOSWAMI: only quoting what the Statesman has reported. And my purpose of quoting is to give an opportunity to the Home Minister who, I hope, will say that he has not used these words in his statement which said that it is being launched by certain anti-national elements. If he had said that the advantage of this movement is sought to be taken by anti-national or anti-social ments, I could have understood it. But when it is said that it is being launched by anti-social elements. I tell him that my brothers, my sisters and my mothers are all in this movement. If you call my brothers, sisters and mothers anti-social elements, do you think that you are helping the cause for negotiations? This is precisely what I am pointing out.

The problem of Assam cannot be solved with the muzzle of the gun. You have tried it. You imposed curfew there. What did you gain? Therefore, the problem can be solved only on the basis of understanding.

You have brought this Bill for the purpose of providing essential services. Mr. Makwana, may I point out to vou that essential services are available in Assanı today? They are available because the Assam Students' Union has kept essential services out of the purview of their agitational programmes. If the Assam students decide to challenge you and bring essential services within the purview their agitational programmes, Essential Services Act will not be able to do anything. You tried with all your might. You tried it with your might in the petroleum refineries. Could you do anything? For the last three days trains did not go to Assam in spite of your Ordinance. Could you do anything? It is only by standing and appreciating the problems of the people of Assam and the students of Assam that you can solve this problem.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Will you please conclude now?

SHRI DINESH GOSWAMI: I will conclude in five minutes. Sir, this Bill has been brought with mala fide and ulterior motives. This Bill has been brought not only to curtail trade unionism but to curtial democratic rights of entire people of Assam by force. It is sai din the Bill that anybody who has contributed for this moevment can be brought within the purview of this Bill. You can bring anybody under it. This Bill has been brought to give unbridled power to the Executive. Today the Industrial Disputes Act has been overridden by a clause of this Bill. The Criminal Procedure Code has been overridden by another clause of this Bill. Today the Home Minister will bring forward another Bill which will prevent Parliament from legislating for The legislative powers of Assam will be conferred on the President by that Bill. So, Parliament has been taken out of the purview of Assam. The Constitution does not apply to Assam. The Citizenship Act does not apply to Assam. We are at the mercy of the Executive.... (Interruptions). There is a difference between the President and Parliament Parliament always acts as a check on the Executive. But you want to give unbridled powers to the Executive. This is a colonial attitude.

everybody is talking economic injustice to Assam. It [Shri Dinesh Goswami]

said that Assam has been economically neglected. I can quote from debate after debate to prove what you, from the treasury benches, said when we asked for a refinery in Assam. called us parochial. You call us names. We are being abused left and right and we are accused.

Sir, this draconian Bill is an undeclared war on the people of Assam. May I ask you one question? Why bring this Bill? Why not bring a Bill against those persons who are molesting women all over the country? You have no courage to bring forward a Bill of that nature. But you bring forward such a Bill in order to fight us. Unfortunately, what will happen today, is this. As I have shown in the letter of the 25th June, the students of Assam were very keen for a solu-They wanted to come to the negotiating table. But the law of this nature, which, as I have said, is a draconian measure and which is an undeclared war on them, will come in the way of negotiations because immediately the people will doubt the bona fides of this Government. Sir, I feel that this Bill should be torn to pieces...

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Thank you.

SHRI DINESH GOSWAMI: .... and once you throw the Bill into the wastepaper basket, there can be some solution to the problem of Assam. Home Minister, if you think that you can solve the problem through the muzzle of a gun, history is replete with inslances where such a type of attitude on the part of the government led to disastrous consequences. I still believe that the Prime Minister of this country has undoubtedly some understanding of the problem and if she sits at the negotiating table with the students, the problem can be solved. I have heard also that today in Assam the Governor probably the chief Adviser do not see eye to eye. I do not know. But the fact remains. bureaucracy is coming in the way of

a solution. For heaven's sake, please do not bring in such legislations. These legislations will create problems. You have tried your method of using arms against the Nagas and against the Mizos. Have you been able to do anything for the last fifteen Ultimately, you had to talk to Mr. Laldenga today. Kindly, for heaven's sake, appreciate the feelings of the people of the North-Eastern region and once you appreciate the feelings of the North-Eastern region, you will be able to solve it. Otherwise, Sir, I am sorry to say that I am worried about the future of this region and the country.

SHRI P. RAMAMURTI: Mr. Vice-Chairman, Sir, at the outset, I want to say that I agree with Mr. Goswami on the last portion of his speech, namely, that this Bill is not going to help us at all. On that question I am one with him. Generally speaking, our party and the trade union movement in the country have been totally opposed to this so-called Essential Services Maintenance Bill, whether it is now introduced in this House or whenever it has been introduced in this House and I would also like to point out to the Government that despite all these draconian measures and laws on the Statute Book, whenever the working class has decided to go on strike and fight, these laws do not prevent it from going on strike and fighting. Therefore, I am totally opposed to this Bill. I do not want to go into the various clauses that are incorporated in this Bill and I am not bothered about them. But the main question that I want to ask the Government is this: Is this Bill in any way going to help you solve the problem at all? And what is the problem After all, will he be able to enforce this Bill? Here is a where the entire administration, as I other day, is run by the said the students' organisation and the movement is run by the administration. That is the reality now. The reality is that the administration is run by the AASU and the AASU is run by the administration. That is the reality of the situation as far as Assam

And, with regard to the concerned. wonderful slogan that this is absolutely a peaceful and democratic movement and the entire Assamese people are involved in that, I will say, yes, I agree that the Assamese people, Assemese-speaking people are involved But how are they involved in that. in that? My friend Mr. Goswami was waxing eloquent and said that every Assemese is involved in that. I would like to point out to him one thing. What happened to Mr. Gohain, sane voice that was talking against this agitation and that was pointing out the dangers inherent in this agitation? What happened to Mr. Gohain? Mr. Gohain, when he was distributing his newspaper in the bazaar of Gauhati, was beaten up. By whom? nobody else than the students and the other people. Is that the nonviolent way in which they are carrying If you have a right of dissent, What they are not prepared to give. happened to that lady to that lady journalist, Borgaihn? What hapened to her when she went there and when she saw a set of doctors there? When she told those doctors to give treatment to those people, what was answer she got? She got the answer from those doctors, saying that these are not Indians, don't ask us to do Have you forgotten that? anything. Can you deny that when she back to join the newspaper with which she was associated, she was told: You are not loyal to this paper; get out of it, and immediately she was sacked. This is the way in which people have been intimidated. The Assamese people, the Assemese-speaking people, the saner section of people, who see what is behind this movement, who see that these students are being misled and who want to tell them that they are being misled—those people are terrorised, those people are socially ostracized, they are being disloyal people, they are called trai-

SHRIMATI PURABI MUKHO-PADHYAY: Even Members of Parliament, of Lok Sabha and Rajya Sabha...

tors. This is the way in which that

movement is being run.

Bill, 1980 RAMAMURTI: I know SHRI P. that. I can understand the position of Mr. Goswami. This is the actual position of the movement there. are waxing eloquent about the Prime being interested Minister minorities. What is the position of the minorities there? What happened to the hundreds of thousands of minori-I am not talking of linguistic minorities. I am not talking of the Muslim minorities, minorities who belon gto the Muslim community, minorities belonging to the non-Muslim community, whether they are Muslim Bengalis. After all, the Bengalis constitute 19 per cent. And if you take out the Cachar district which is enof Bengali-speaking people, tirely the Bengalis constitute only 11 per cent of the population. But what about the entire non-Assamese people who constitute about 40 per cent of the population—the Nepalese who have come, the tea garden workers, the tribals that are there? All these people together constitute about 40 per cent of the people. Are they able to live in peace there? How is it that thousands and thousands ofpeople are running away from there? And why has it become necessary to have camps in Nalbari, in district, in Barpeta and in so many other places? Is it peace and nonviolence? Is it the peaceful way in which the movement is being carried What is all this talk of being peaceful? Why is it necessary, if it is so peaceful, for 12,000 people, Bengalispeaking people, to run from Golpara district and seek shelter in Bengal? Why should the Bengal Government be burdened with that? This is a wonderful way. After all, we know, Sir, that students are being misled. If the truth is known, they will not be in this movement. We know that there have been forces which have been planning this whole movement for a long time. I can quote figures. But the time does not permit me. For example, when in 1978 or 1979, when 'Bihu', the Year Festival, was being celebrated in Sibsagar, what happened to seven sisters, what happened there to those leaders gathered there? And who was the chief guest? The

#### [Shri P. Ramamurti]

Thai Ambassador from here. Thai Ambassador suddenly discovered that his kith and kin came migrated from Siam, from Thailand, 700 or 800 years ago, and his kith and kin are here. And then after the confabulation we know how the Thai Ambassador talked to establish kinship of his desendants who had come here 700 or 800 years ago and ruled Assam. We know all that. This is not the only instance. What happened when the American Ambassador went from here and stayed in Golaghat? stayed as the guest of a tea garden manager who stayed in that bungalow and all that. And what happened? Some selected friends were called for a dinner—a dinner which lasted for three hour, What happened in that dinner? Will Mr. Goswami be able to throw some light that? on Why should he there? What is the slongan that is being given today? Has through the various writings of the so-called American research scholars who, unfortunately have been permitted by this Government to go and work there under the guise of Ford Foundation and this thing and that thing. They were research scholars with regard to all these things. These were the theoretical books which were given to those people for years. What is that Academy, that Assam Sahitya Academy? Has he gone through the writings of that Sahitya Academy, one of the constituents of the Parishad which is now spearheading that agitation? Has he gone through that? Does it not amount to open instigation for separation from India as the only solution to all the problems that the Assamese people have? All these things are there. It is these hands that are really guiding that movement. That is why, Sir, he waxed eloquent over the question of the foreigners. Yes, he quoted some resolution of the Congress Committee, I agree that in 1962 the Assam Congress Committee passed that resolution. But it is also a fact that in 1962 the Congress Government there appointed a number of tribunals, judicial tribunals and not executive tribunals, and those judicial tribunals sat for 10 years and year after year the foreign nationals who had infiltrated without valid documents were deported. It was a judicial tribunal and on the basis of this tribunal more than 3,20,000 people had been deported. This is on the basis of the Assam Gazette.

SHRIMATI PURABI MUKHOPA-DHYAY: Sir I am on a point of order. The document that Mr. Ramamurti refers to clearly states that instead of giving that power of externment in the hands of the executive, they appointed a Judicial Committee. It has been stated in that document. That document is still lying with the Government. It shows how many persons have been sent back by this tribunal. judicial (Interruptions). Please don't try to distort facts and what the Congress Government did.

SHRI P. RAMAMURTI: You did not hear me properly. You have misunderstood me. I said that judicial tribunals were appointed and that these were not executive tribunals. These tribunals, judicial tribunals, lasted for 10 years. You misunderstood me. They have given statistics year after year and the Gazette has published the number of people who have been deported. It comes to about 3,20,000 up to 1972. In 1972, the very Government of which you were a Member decided that the work of identifying the foreigners was over and, therefore, they wound up the tribunals. These are the facts. These facts cannot be denied That is why, today when they raise this question of 1951, there is some other motive behind it. It is not because of that. There is some other motive behind that. The motive is to see that under some pretext or other, no negotiations take place. The guiding hand behind them wants them not to enter the negotiating table. Therefore, under some pretext or another, the slogan of 1951 is raised. This is a pretext to avoid any negotiations. There-

fore, the year 1971 is a very relevant thing. They had judicial tribunals for 10 years and the judicial tribunals up their work wound have solemn on the basis ofа statement that the work After that, over. (Time bell rings) what is the use of raking up Then, Sir, I would only question? respectfully point out to the House one thing. I went through the parliamentary debates from 1960 to 1976 in this House as well as in the Sabha. Altogether, 75 questions have been raised in these 16 years. By persons like Mr. Atal Bihari Vajpayee and Mr. Thengari, by so many members of the Janata Party and by so many Members the Jana Sangh. No even one question raised the issue of infiltrators. All the 75 questions that have been raised on the floor of the Parliament, of this House and of the Lok Sabha, refer only to one point and that is: What are you doing with the fugees? They are extremely concerned with the rehabilitation of the refugees and finding jobs for them. This has been the concern of this House. But in 1979, when the by-election to that Mangaldoi constituency comes, suddenly the question of foreigners and the movement starts. At that time the slogan was not to deport the foreigners, the slogan was to delete the foreigners whose names have been included there. Suddenly they discovered the foreigners and suddenly, executive tribunals were appointed by the Janata Government, and suddenly within a few days, 40 thousand people were declared as foreigners. This is the wonderful way in which they functioned, the Janata Govern-Within 15 days, without any evidence, 40,000 people are declared as foreigners and then the whole thing has started. Therefore, Sir, I want to point out that public opinion in this country must be roused, the entire people must be roused as to what is behind this, who are the missionaries through whom the entire foreign outfit is acting in this country. The foreign missions, particular-

Bill, 1980 ly the Baptist missions, which is operating in the entire area under different colours, the Canadian Baptist mission, and all these Baptist missions belonging to so many countries-and ultimately they are all affiliated to the Baptist mission in Washington-all of them should go. And it is these people who are creating all these Therefore, if the Government wants to solve the problem, my immesuggestion deport is, these foreign missionaries working in this area immediately. Deport all of them from the entire North-Eastern Region forthwith because they forcing a problem and threatening the security and integrity and unity of this country. And then and then only will we be able to appeal to the people of Assam: don't be misled by the slogans. Sir, I have seen wonderfully printed books saying to Assamese people, "Assam, you are tea-rich, you are oil-rich; India colonising you and if you are free from Indian colonialism, then this oil will be your wealth. You have got tea...."

SHRIMATI MARGARET ALVA (Karnataka):  $Wh_V$ don't you talk about the Chinese arms?

SHRI P. RAMAMURTI: Please wait. I will talk about that also. (Interruptions)

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Ramamurti, I am afraid, you have no time now. I will call the next speaker.

SHRI P. RAMAMURTI: Give me only two minutes.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): No. no. one minute.

SHRI P. RAMAMURTI: Let not argue, Sir. Give me only two minutes.

SHRIMATI PURABI MUKHOPA-DHYAY: Mr. Vice-Chairman, you can cut out one minute from the time of any of us to give him the

[Shrimati Purabi Mukhopadhyay] something opportunity of saying about the Chinese Government supplying arms....

ALVA: SHRIMATI MARGARET I will give my time.

SHRI P. RAMAMURTI: Ίf Chinese are interested in doing that, I have no hesitation in condemning them. I want to point out.... (Interruptions). Please listen to me. I have no hesitation in condemning I have condemned Chinese. the Chinese. Our Party has condemned the Chinese as far as the Chinese Communist Party's foreign policy is concerned. I have no doubt about it; I have no hesitation in that. But, as far as this question is concerned, they have been saying. "We have stopped this. This is a thing of the past. We want to enter into better relations." If the Government has got evidence that despite that assurance they are doing this today. I will have no hesitation in condemning them. That is my answer.

Therefore, Sir, this question has got And this to be tackled. cannot be tackled by the Ordinance that you are bringing because there is no authority there which will be able to execute it. Apart from the other things, apart from the draconian measures for which we are totally opposed, you have no machinery whatsoever by means of which will be able to do that. Therefore, please withdraw that measure think of other measures. Thank you. Sir.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Mr. Vice-Chairman, Sir. I rise to support the Resolution disapproving the Ordinance and oppose the Bill, which seeks to replace the Ordinance. Every line of Bill is anti-working class anti-democratic and obnoxious. Some of its clauses take away the rights which our working class had won already through their struggles. Even benefits under the Industrial Disputes Act cannot be availed of. If this is

put into an Act, then even in respect of the Central Government employees whether the protection given under article 311 will be available to them, is doubtful. They can be dismissed without any inquiry, without charge sheet. So obnoxious are provisions of this Bill. So, as trade unionist I cannot support any word of it. Whatever may be the noble objective behind it, we should not be misled by the foreword saying it is to provide for the maintenance of certain essential services and the normal life of the community Assam.

Sir, the solution must be found elsewhere. If the Government thinks that this struggle is going to be of a temporary phase, then why do you bring in a Bill which makes the statute permanent? Everybody in this House and even in this country hopes that the agitation will be settled peacefully. So, that should be our aim. Sir, the provisions of this Bill or any such other powers are not going to result in a peaceful solution of problem. This will only be provo- $Thi_S$ cative. will only help hands of those who want to foment trouble there and those who are interested in a continuous state of confrontation between the Centre and the State.

So, Sir, I would urge upon the Home Minister to drop this Bill and try to carry the House, all sections of the House, for a peaceful solution of the problem. When the Prime Minister called a meeting of all the leaders, certainly my party participated in it, all the Left parties participated in it. Even today. Sir, I feel that the conclusions reached at that meeting provide a basis for a peaceful settlement of the problem: It shall be the endeavour of all who are interested in the unity of the country, who want to meet the challenge that is posed to the unity of our country, to see that a peaceful settlement is reached through negotiations.

So far as the movement is concerned, I cannot claim to have any personal knowledge of those things. All our friends have spoken here. Sir if their interest is only with regard to the economic development and tural development of the Assamese people and their region, those are genuinely interested in that pect, they have every reason to feel satisfied that their movement achieved the purpose of drawing the attention of the entire country wards their genuine grievances. sections of the people, especially the working class of this country, sympathise with them in their genuine grievances. Assam as a region was exploited mercilessly by the Britishers for centuries.

SHRI KALYAN ROY (West Bengal): Now the tea planters.

SHRI M. KALYANASUNDARAM: If the movement gives some attention to the exploitation made by the tea planters, if the demand is nationalisation of the entire tea plantations which will be of help in their development, that is a different matter. So, the solution should be found not in constant confrontation and agitation. It is the Government of India's responsibility to see that economic development is looked after properly. Even after 30 years of independence there are neglected regions like this. Don't think of a strong Centre. When I was listening to Prof. Chattopadhyaya, I was very much concerned about it.

SHRI KALP NATH RAI: A strong Centre is needed.

SHRI M. KALYANASUNDARAM: You cannot have a strong Centre with this kind of regional imbalances. You had these powers. This was an Act. What is the report reaching today? Everything is paralysed, not for want of powers, but for this Act and we are now going to pass this Act. And when we are going to implement the provisions of this Act in 3 or 4 days,

all the services will be paralysed. this Act will not be of any use you. Get the co-operation of working class, get the co-operation, of all sections of Assamese people.

When many of the Members from the ruling party were speaking, I was shocked to see that they were silent about CIA agents that are operating. Only when Comrade Ramamurti spoke, somebody thought of the Chinese. Why do you try to look Assam in isolation from what is happening around us, on our borders, with the collusion of Chinese leader-American imperialists ship. local reactionaries? What is happening in Thailand?  $Onl_{\mathbf{y}}$ yesterday, our Government took a bold decision... I congratulat<sub>e</sub> them 'for that-in granting recognition to Kampuchea. That is a slap on those who think that our country can be cowed down. Whoever may be in power, India cannot be cowed down whatever may be the threat around us. So, Sir, these are the forces which are threatening our unity and which are at the bottom of this trouble. I would appeal to the students' union through the Parishad, and those people who are genuinely interested in the development of that region, to think back and isolate the disrupters. At the time, the ruling party should not try to discredit them. Don't try to discredit and provoke them. Our endea- ${f vou_r}$  should be to win over the people of Assam and make them feel that Delhi is their property, that the whole of India will rush to their help. That should be the spirit with which we should approach the people of Assam. Sir will this Bill help? For that This Will frighten the working class in other parts of the country and the Government will not be able to mobilise the support of the working class. Without the support of the working class, do you think that you either succeed in developing this country or fighting the foreign rupters? The working class must be roused.

### [Shri M. Kalyansundaram]

What is happening in Assam is not the concern of Assam alone it is not the concern of the ruling party alone; it is not the concern of the Central Government alone. It is the concern of the entire nation and of those who are interested in the sovereignty of the country and unity of the country. And the entire nation must be roused against the forces which are playing their game as they tried and miserably failed in Kampuchea. They are trying the game here as they are trying just now in Afghanistan and they getting repulsed rightly so. Therefore, our country should not become a hot-bed for such imperialist forces. Therefore, I appeal that such Bills should be withdrawn.

Further Sir, the All-India Union Congress has taken a decision to convene a national convention of all trade unions to rouse the entire working class in the country on the question of national unity, national integration, and to fight against forces of disruption, disunity and spirit. The ruling party should not imperialist forces. That should be the think that they alone can do it. We know how the ruling party is behaving in various parts. I was very much disappointed while listening to Prof. There is no effort Chattopadhyaya, to carry all sections of the House together for a peaceful solution of the problem. So, a peace'ful solution essential. For that again, I support many of the points made by Comrade Ramamurti, that is, at least the activities of the foreign missionaries must be curbed; their leaflats and pamphlets published must be proscribed and some concrete steps taken. Also, at the same time, Assamese people must be given the confidence that their legitimate grievances will be looked into and their development assured.

\*SHRI D. HEERACHAND (Tamil-Nadu): Respected Vice-Chairman

Sir in the beginning I convey thanks to you for inviting me to speak on this subject. I present this maiden speech in this House as my humble offering to our revolutionary leader-who is the beloved leader of 4 crores of Tamilians and me here to reflect the feelings Tamilians. We support moved in this House. But we should protect the interests of minorities there; I would point out in this connection that the Central Government has a duty to preserve the tradition, culture and individuality of the Assamese. The legitimate demands of those people should be accepted. I convey my sympathy to the affected people in Assam. We strongly condemn the attitude of foreigners who settled there and deprived the Assamese of their rights and made them slaves. I request the Centre to protect the rights of the Assamese; the same time the right of the minorities-who settled there should also be protected. Not only the rights of those who settled there are to protected; but also we should examine the demands of Assamese to preserve their identity.

The situation there makes the entire nation sad. We witness the tragic incidents like murder, dacoity, rape etc. there. I would point out that if we do not put an end to these incidents, it would put the entire subcontinent in peril. To solve problems in a peaceful manner would suggest that the representatives of minorities, scholars and nonparty leaders should be consulted; this would also protect the interests of minorities there; I request Home Minister to take steps in matter. I would request repeatedly that the Assamese people should consult the minorities now and then in the matter.

I find that this Bill seeks unlimited powers. I, therefore, request humbly that these powers should not be misused. We should see that rigorous law and special powers are exercised

<sup>\*</sup>English translation of the original speech delivered in Tamil.

sub-continent.

to book only the guilty persons not the innocents. The other Bill vests special powers on the President. I request that the powers may exercised only for the welfare people; they should not be misused. Our AI-ADMK Party functions the basis of 'ONE NATION THEORY' without any discrimination of creed etc. We would like to follow this fundmental principal discrimination to strengthen In case we are not able to theory. solve the problems of Assam, it would not only go separate; but the unfortunate situation may spread like wild fire and spread out in the entire

I request that our Prime Minister Shrimati Indira Gandhi, who won the confidence of 60 crores of Indians may assure the Assamese people that the Central Government is interested in their welfare. I request the Home Minister to convey this to her, because we believe firmly that she alone can solve the problems peacefully and assure the people there.

I request the Government to take necessary steps in the matter. I thank you, Sir, for giving me opportunity.

SHRI L. GANESAN (Tamil Nadu): Sir, I would like to take this opportunity to express my homage to my late lamented leader Anna who had been an illustrious Member of this House for some years and also I wish to covey my thanks to the beloved leader Dr. Kalaignar Karunanidhi.

Mr. Vice-Chairman, Sir. today we are discussing a very serious problem that threatens the very solidarity and territorial integrity of the and every sensible person, not only inside Assam but all over India, deeply disturbed any greatly worried about the situation in Assam. Therefore when this Bill is being discussed, as far as I am concerned, I see that there are two hard-liners. Prof. Chattopadhyaya, when he was advocating on behalf of the Government

Bill, 1980 Bill, made a reference to the emergency. He said: He felt proud and was, is and will be an unrepentant supporter of emergency. doubt, there was an emergency and he supported it, but where was the need to say that he would be the supporter of emergency? It appears as if there would be another emergency. That is the doubt, that is the trouble and there is the trouble. On other hand there are extremists, they are really afraid of something. They say that if such powers are given, they are immune, that is an indirect attempt to bring the emergency once again. They have expressly said that the Government is trying to become authoritarian or totalitarian and this is an indirect attempt to once again become such a Government. That is the trouble. But as far as I am concerned, this is a problem. Then the question is: is it a legislative problem? Not at all. Is it an administrative issue? Definitely not. Is the problem of Assam a nefarious, sinster work of instigators? Is it a social evolution of a phenomenon? Is it an administrative issue? I feel that it is a blending of all the three. Therefore, when we try to say that this is a very great.... (Time bell rings). Sir, this is my maiden speech and, therefore, the Chair is usually considerate and compassionate towards new Members.

VICE-CHAIRMAN THE (SHRI A. G. KULKARNI): I know that, but I have got to conclude the debate by 6.00 O'clock.

SHRI L. GANESAN: That is right, but you should be a little bit considerate because this is my maiden speech. Therefore, Sir, the problem is very grave, extraordinary extraordinary to the extent that on all the sides the remedy is to be an Everybody extraordinary one. afraid of the future. Everybody concerned and everybody agrees that this problem should be solved imme-Therefore, if it were not an extraordinary situation I

[Shri L. Ganesan]

bound to oppose the Bill tooth and nail. But now there is an extraordinary situation. Remedy is required to tackle that situation. Therefore, I support this Bill. Some of the hon. Members on the other side feel that our beloved Prime Minister may not once again become a dictator or something like that. But there is a proverb in Tamil: "soodupatta poonai", i.e. once burnt, twice shy.

That means, she has already burnt her fingers and therefore, she never become a dictator. We need not be afraid on that count. And we hope that Mrs. Gandhi will misuse or abuse these powers if given. That we can understand very After emerging victorious in the cent Assembly elections, most of the people thought that she may take drastic steps to suppress the tion. On the other hand, she has taken a different outlook and different steps. She initiated a round of talks with other political leaders. Therefore she is quite capable and she is the best stratogist. I do hope with all sincerity, she will try to solve the problem with the help of the other political leaders, without abusing misusing these powers.

With these remarks, I support this Bill.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Dr. Zakaria.

SHRI DINESH GOSWAMI: May I know how long are we going to discuss this, since the other Bill is also there?

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): I am in the hands of the House. You know my difficulty.

श्री शिव चन्द्र झा (विहार): इसमें बहुत लोग बोलना चाहते हैं ।

उपसभाध्यक (श्री ग्ररिबन्द गणेश कुलकर्णी) : यह तो ठीक है, रात के 10 बजे तक बैठना पडेगा । You know my limitation. This has to be completed by 6 o'clock. That is my difficulty. How can I do it, I don't know.

AN HON. MEMBER: Only 15 minutes are left.

DR. RAFIQ ZAKARIA (Maharashtra): Mr. Vice-Chairman, Sir, I stand speak on this Bill with anguish. and Ιt is because situation has become SO grave that. has been emphasised repeatedly from every section of the House, the very unity and integrity of our country is at stake. That is why I was a little surprised to hear the outburst of my good friend, Mr. Dinesh Goswami, for whom I have deep regards, at the speech of Maulana Asad Madni who spoke what the Minorities in Assam are periencing and feeling. I myself had the opportunity of listening to so money of their representation who had come to Delhi in search of finding justice at the hands of the Government. Mr. Goswami was upset at the photograph that was shownwhether it was real or otherwise-I do not want to go into it because, Mr. Vice-Chairman, you have asked the Home Minister to investigate into its genuineness. Therefore, whether there is the slogan of "Indian dogs away" orgo not, I would like to ask mу friend, Mr. Dinesh Goswami, whether preventing oil being supplied to the rest of India at a time when India was in the deepest oil crisis, begging from one Arab country to another, begging from one country to another, to supply us oil, was it a sign of national integrity? I want to ask Mr. Goswami whether prevention of road, rail and air communications from the rest of India to Assam is a sign of national unity? I want to know from Mr. Goswami whether what has been said by Mr. Ramamurti and what has been said by so many others not interest politically in taking any advantage of the situation, that has arisen, whether it is an indication that all these people are just interested in maligning the think Mr. Goswami would really say that it  $i_s$  so. He might be emotionally involved . . .

SHRI DINESH GOSWAMI: I am not interrupting you. Kindly don't put something into my mind. Then I shall have to interrupt you.

DR. RAFIQ ZAKARIA: Knowing you as I do and the judicial approach I have always found in you, I feel that even if you have any apprehensions, you should get rid of them. That is all that I would say.

Sir, I have not much time to go into the whole history of what is being described as popular upsurge which has emerged for the first time in Assam. But what are the facts? Sir, if one were to go into the history of this movement, it goes back to much before Independence, this cry of the Assamese aganist the so-called immigrants has a historical background. And I would like here to quote, Sir, from a letter that Pandit Nehru wrote in reply to the PCC Chief of Assam when a representation was made to him that a ban should be advocated by the Indian National Congress on immigration in Assam, Panditji wrote:

"Sparsely populated and land rich Assam could no longer continue to remain so with an overcrowded province flanking it. Immigration is, therefore, bound to take place as an economic necessity. No, amount of sentiments, not even law, can stop it."

Sir, I have quoted Panditji only with a view to making it clear that what is being described as a development of recent origin is not so, because this reply of Panditji is dated 1940 or so. In fact, the States Reorganisation Commission itself has opined that upto 1931 when linguistic tabulation was last undertaken, Assamese was not in fact spoken by the majority of the inhabitants of the State, and that from 1931 to 1951 the increase has been from 31.4 per cent to 56.7 per cent. So, this whole

process, in which not only the Bengali-speaking people are attacked, not only the people from other neighbouring States are attacked but also, unfortunately, a large number of Muslims are attacked, is standing. It got a communal colour after the demand for Pakistan was made. As to what happened after the creation of Pakistan I do want to go into it, Mr. Goswami, I am sure, is quite familiar with Various efforts were made to that the illegal immigrants were thrown out of Assam. Mr. murti spoke of the judicial tribunals. Mr. Bardolci's efforts also resulted in the throwing out of lakhs of the socalled immigrants. National Register of which Mr. Goswami spoke also was the result of this kind of a demand that any person who is suspected of not being of Assamese origin should not be allowed to remain in Assam. Still Mr. Goswami is saying every . .

SHRI DINESH GOSWAMI: I do not want to interrupt you, but the whole tribunal was for the purpose of deporing foreigners.

DR. RAFIQ ZAKARIA: My dear Mr Goswami, the tribunals were for deporting the so-called Pakistani infiltrators. And while talking about Pakistani infiltrators, let us not mind words. Please don't talk of foreigners. Make it very clear that they were the Pakistanis, or the so-called Pakistanis. Especially when you have such a long border, this question of immigrants, infiltrators and foreigners becomes very confused.

SHRI DINESH GOSWAMI: Do you think that Pakistanis are not foreigners?

DR. RAFIQ ZAKARIA: Whoever is foreigner certainly deserves to be thrown out. But is that the whole truth? What I am saying is that as a result of Partition, our Constitution itself speaks that those who have migrated and come back and other things . . . I do not want to go

[Dr. Rafiq Zakaria]

into the whole history of it. Therefore, let us not talk of these constitutional provisions. The main constitutional provision which binds India together and which preserves the unity and integrity of this country is the freedom for every citizen of India to move to any part of this country and to settle wherever he wants.

SHRI DINESH GOSWAMI: Not the foreigners.

DR. RAFIQ ZAKARIA: The whole question is that what has been regularised by the tribunals, what been regularised by the National Register, what has happened as a result of the historical process, is sought to be undone. This upsetting which had begun, as Mr. Ramamurti has said, with only a plea for revision of the electoral rolls, has gone now to the extent of demanding deportation of lakhs of people. who is going to take these people? It is a human problem. It is not a matter of going into the question of the merits or the demerits of problem. Who is going to take these lakhs of people? They say, spread them in different States. Do you want the entire tranquility of India to be really disturbed? Does one realise what would happen to the of our country if this were The matter is so serious that I would like to humbly plead all the Members, irrespective political affiliatheir party and tions; "Please don't play with fire". All that the Government is seeking is a very half-heared measure. agree with Mr. Goswami that it not going to solve the problem.

Has there been a more amicable approach to this problem than the one adopted by the Prime Minister? She has said, "Don't withdraw the agitation. All right. Without any conditions, let us sit together and let us try and identify who the foreigners are and irrespective of the year the Government is prepared to take whatever action is necessary". What else is wanted? (Interruptions) what

else is wanted? I ask. What is wanted by them is not action. What is wanted is turbulence. What is wanted is that somehow or other unity and integrity of the country which is so fragile should be endangered in a manner that not only that unity but also our secularism is jeo-And let me also inform pardised. Mr. Goswami that the Census Report of even 1951 officially says "the aggressive linguistic nationalism now prevailing in Assam". . . . I am quoting. I do not subsscribe to it. I think there are economic problems of Assam. Perhaps we have committed many blunders, as a result of which this resentment has arisen. want to know how the minorities are responsible, how the Bengali-speaking people are responsible, how are those who are non-Assamese to be held responsible for what the Government did not do, Damn the Government. Condemn it I will be one with you even if you condemn Makwana who might have nothing to do with it. But to deprive Mr. Makwana the power when the entire machinery of Government has been paralysed is not a proper thing. And why has it been paralysed? It is because every officer, every man every policeman, every revenue officer has been...

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THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): You will have to wind up now.

DR. RAFIQ ZAKARIA: I will take two minutes more..., involved in this movement and has participated in it. And that is why more 6 P.M.

powers are required if our democracy is to be safeguarded, more powers are required if our unity is to be safeguarded, more powers are required if our secularism is not to be endangered.

Sir, Mr. Goswami quoted from "The Statesman" various reports and others. I would, Sir, end my speech. I hope you will give me indulgence for a minute or so by quoting from the same, "The Statesman". It has

writtes about what is really behind this whole movement, a movement this is not only going to disturb the lives of lakhs of people in Assam but once the kind of solution that they are trying to seek, if we accept it, this disturbance is going to spread all over the country. And, therefore, we have to be firm and we have to arm the Government with all the powers that are necessary because for ten months all kinds of efforts at reconciliation, at amicable settlement, at arriving at some kind of an agreement, have failed and failed misera-

SHRI DINESH GOSWAMI: You are taking a different view from that of the Prime Minister.

PROF. D. P. CHATTOPADHYA-YA: Democratic diversity.

DR. RAFIQ ZAKARIA: Not that, I would say that even as far as the Central administration is erned, certain drastic changes necessary. Mr. Makwana will have to think seriously whether the present Governor should be continued office, whether some of the officers are playing their proper role whether they should be immediately. transferred if the situation is to be brought under control.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Please conclude now.

DR. RAFIQ ZAKARIA: Sir, I will only take one more minute and I will read from "The Statesman" dated the 30th May. Sir, it says:

"Assam may not be overtly secessionist; but its efforts to opt out of the multiracial and multicultural mainstream are sustained by awareness that it comcynical mence the strategic gateway to a disturbed triangle of about 2,50,000 kilometres bounded square Bhutan, Tibet, Burma and Bangladesh.

"That cossideration should oblige the Centre to be squeamish

when the basic concept of national unity is being challenged. No Indian State is an island unto itself; it cannot chalk out an exclusive future in isolation from interacting reality. Assam's misgivings about Marxists and Muslims need to be removed: its economic complaints call for remedial action; its cultural heritage must be preserved. But neither singly nor jointly can these compulsions justify defiance intimidation. A State which holds the country to ransom to gain regional ends has, in effect, psychologically withdrawn from the Union. Thank you, Sir.

SADASIV BAGAITKAR: Sir. . . (Interruptions):

THE VICE-CHAIRMAN · · (SHRI A. G. KULKARNI): Just a moment. Mr. Bagaitkar, please do not cast any aspersions. May I request one thing if it has the pleasure of the House? There is a very heavy agenda. You know today is the last day. There is another Bill called the Assam State Legislature (Delegation of Bill which is of the same type. I would request you for this if agree with me. I will finish this Bill just now and immediately take up the next Bill so that the Members whose names are here will be called again in the same order.

SHRI P. RAMAMURTI: They will be transferred to that Bill.

THE VICE-CHAIRMAN A. G. KULKARNI): Yes, I am in your hands. Will you agree

SHRI JAGDISH PRASAD MA-THUR: I would like to have a few minutes to reply to the debate. have got the right to reply.

VICE-CHAIRMAN A. G. KULKARNI): The right reply is there. You co-operate with me. You basically agree with the scheme. The Treasury Benches have agreed. They have six names yet to be called. I requested them, and they agreed. Mr. Mathur, you are to reply. You take a little time. reply.

[Shri A. G. Kulkarni]

But on the basic scheme, let us agree. So now, Mr. Mathur, you please reply, take only five minutes.

श्री जंगदीश प्रसाद माथ्र: श्रीमन्, श्राप ने समय का बन्धन लगा दिया।

उपसभाध्यक्ष (श्री ग्ररबिन्द गणेश कुलकणीं): चलो भाई।

श्री जगदीश प्रसाद माथर: मैं बड़ा धन्यवादी हं कि कैवल डी एम के स्रौर ए डी एम के को छोड़ कर विरोधी दल के सब लोगों ने मेरे प्रस्ताव का समर्थन किया है। कारण भिन्न हो सकते हैं, लेकिन सब का म्रन्तिम मत एक ही था कैवल मेरे साथी सी पी एम के रामम्ति जी को छोड कर । उन्होंने केवल इस बात पर मतभेद व्यक्त किया है कि ग्रास।म के ग्रान्दोलन की पृष्ठभमि वया है और उसकी सम्भावनाएं क्या है। बाकी किसी ने न तो प्ष्ठभूमि के सम्बन्ध में ग्रीर न उसकी सम्भावनाग्रों के सम्बन्ध में कोई मतभेंद दिखाया है

मै श्री राममृति जी के इस सुझाव से बिलकुल सहमत हूं कि वहाँ पर ग्राज से नहीं बल्कि वर्षों से विदेशी हाथ किसी न किसी रूप में काम करता रहा है। मैं समझता हूं कि पाकिस्तान ग्रौर चीन के बीच 60-61 के बीच समझौता हो गया था कि ब्रहमपूत को रेखा मान कर श्रासाम का श्रापस में विभाजन कर लें। श्रटल बिहारी वाजपेयी ग्रथवा मैं यह कहते तो शायद हमें साम्प्रदायिक कह दिया जाता । मैं राममूर्ति जी की इस बात का समर्थन करता हूं कि जितने भी विदेशी मिशनरी हैं उनको ग्रासाम भौर तिपुरा मादि क्षेत्रों से निकाला जाना चाहिए । मैं उनकी दाद देता हं कि सच्ची बात उन्होंने हिम्मत के साथ वही है। लेकिन काँग्रेस (म्राई) के जितने साथी बोले उन सब ने यह बात तो स्वीकार की है कि ग्रान्दोलन में सच्चाई है, उसका निराकारण होत चाहिए ।

श्री पी० राममित : मैंने भी इस बिल की मुखालिफत की है

श्री जगदीश प्रसाद माथर: म स्वीकार करता हूं। भैंने कहा है कि उसकी जो पृष्ठभूमि है....

उपसभाध्यक्ष (श्री ग्ररबिन्द कलकर्णी) : माथुर साहब, विषय पर ग्राइए।

श्री जगदीश प्रसाद माथुर: लेकिन किसी भी वक्ता ने यह नहीं कहा कि इस मामले को सुलझाने के लिए इतनी बडी ताकत की ग्रावश्यकता क्यों है ? म।मला केवल इतना सा है कि विद्यार्थी कहते हैं कि 1951 की तिथि मानो स्रोर सरकार कहती है कि 1971 की मानो । मैं पूछना चाहता हं मंत्री महोदय से--ज्ञानी जी बैठे हैं--िक इतनी सी बात को तय करने के लिए क्या सरकार को इतनी बड़ी ताकत चाहिए? लेकिन माननीय चट्टोपाध्याय जी ने जो कुछ कहा उससे सरकार का इरादा स्पष्ट हो गया..

-the Cat is out of the bag. उन्होंने सारा भेद खोल दिया । जब उन्होंने लेनिन की एक घटना का उदाहरण दिया और कहा कि गोली भी चल सकती है सब लोग गये समझ गये कि उनके दिल में क्या है।

PROF. D. P. CHATTOPADHYAYA: You have misunderstood me. You are quoting me out of context,

श्री जगदीश प्रसाद माथ चट्टोपाध्याय जा को मैं धन्यवाद चाहता है कि उन्होंने मंत्री महोदय दिल की बात ग्रपने मुह से कह दी कि वह ग्रान्दोलन को दबाने के लिए, विरो-धियां को दबाने के लिए सब कुछ करेंगे। में लेनिनवादी नहीं हूं, में हिन्दुस्तान का रहने वालाः

PROF. D. P. CHATTOPADHYAYA: Gandhiji praised Lenin in 1922.

श्री जगवीश प्रसाद माथुर: उन्होंने लेनिन की घटना का उल्लेख किया। मैं हिन्दुस्तान की ग्राजादी की लड़ाई का नारा लगाना चाहता हूं—

''सरंफरोशी की तमन्ना ग्रव हमारे दिल में हैं,

देखना है जोर कितना बाजूए कातिल में है।''

जो करना है कर लीजिए, ग्रासाम के लोग डरने वाले नहीं हैं। जुकरिया साहब ने कहा कि ग्रान्दोलन में वहाँ के ग्रफसर भी शामिल हैं, पुलिस भी शामिल हैं, लेकिन इस ग्रान्दोलन के पीछे कुछ लोग हैं, उनता नहीं हैं। ग्रगर उनता नहीं हैं तो सिपाही कैसे शामिल हैं, ग्रफसर कैसे शामिल हैं, ग्राम ग्रादमी कैसे शामिल हैं। यह जो ग्राप के मन में द्वेत है, उसी बात के कारण हैं। मैं पूछना चाहता हूं मक्दाणा साहब से कि ग्रगर पुलिस शामिल हैं, ग्रफसर शामिल हैं तो ग्राप इस दिल के माध्यम से किस प्रकार उनको रोक लोंगे? नहीं रोक सकते।

ग्रापने कहा कि ग्रान्दोलनकारी रेलें रोक रहे हैं ग्रीर गड़बड़ कर रहे हैं। यह ग्रसम का ग्रखबार है। विद्याधियों ने कहा है कि वे एसेंकियल सिंक्सेज में बाधा नहीं डालेंगे। जब उन्होंनें बाधा डाली तो घोषणा करके कि दो दिन के लिए ऐसा कर रहे हैं। हिन्दुस्तान की ग्राजादी की लड़ ई के बाद यह एक ऐसा ग्रान्दोलन है जिस में ग्रसम की सारी जनता एक होकर खड़ी है। मैं कहना चाहता हूं, निवेदन करना चाहता हूं सरकारी बेंचेज से कि वे इसमें राजनीति न लाएं। मैं मदनी साहब के भाषण के बारे में कुछ ग्रधिक कहना नहीं चाहता। ग्राप ने मुसलमान का सवाल खड़ा कर दिया। इसमें मुसलमानों का कोई सवाल नहीं है। उन्होंने कहा कि

25 परसेंट मुसलमानों को निकालना चाहते हैं न मुसलमान यहाँ गैर हैं, न हिन्द गैर हैं। गैर वे हैं जो बिदेश से म्राए हैं, पाकिस्तान से भ्राए हैं, बंगला देश से भ्राए हैं। हिन्दू भ्रगर ग्राया है तो उसको भी निकालो ग्रौर मुसलमान ग्राया है तो उसको भी निकालो । लेकिन स्रादमी किस गरक से म्राया है इसे हमको देखना पड़ेगा । ग्रगर ग्रसायलम लेने के लिये ग्राया है तो हमारा धर्म और अन्तर्राष्ट्रीय अर्त्तव्य है कि हम उस की रक्षा करें। लेकिन ग्रगर कोई ग्राधिक फायदे के लिये ग्राया है तो हम उसको स्वीकार नहीं करेंगे। मदनी साहब ने कहा कि कहने वाला साबित करे कि ग्रमुक विदेशी हैं। मैं नहीं समझता कि कौन सा इंटरनेशनल ला उन्होंने पढ़ा है । अमरीकन यहाँ आ आये तो उसको साबित करना होगा कि वह यहाँ का सिटीजन है। यह यहां के किसी नागरिक या अधिकारी की ि:म्मेदारी नहीं हैं । ऋगर वंगला देश से कोई परिदार त्राता है ग्रीर उस के यहां संयान पैदा हो जाती है तो वह संतान तो हिन्दुस्तानी नागरिक मानी आयेगी। लेकिन साबित करने की िएमोदारी उसी पर होगी । अन्त में निवेदन अरना च हता हूं कि सदन में ग्राप का बहुमत है श्राप जीत आयेंगे, लेकिन म्राप की यह समझ लेना चाहिए कि ग्रगर ग्राप यह सोच रहे हैं कि इस विल के बलबूते पर हिन्द्स्तान की ग्रौर ग्रसम की अनता को दबा लेंगे तो यह नहीं होगा। आप गलतफहमी में हैं। इसलिये में फिर वही बात कहता हं कि:

> ''सर फरोशी की तमन्ना ग्रब हमारे दिल में है, देखना है जोर कितना बाजृए कातिल में है।'

MAKWANA: SHRI YOGENDRA Sir I am thankful to all the hon. Members who have participated in this debate and some of them for offering suggestions which have been debated many a time in the House.

Mr. Ramamurti, Prof. Chattopadhyaya, Maulana Asad Madn; and Dr. Zakaria have described the nature of the moment in Assam and, therefore, in that sort of moment, only this Bill can work. That is why I have brought this Bill.

My friend Mr. Dhabe, while initiating the debate, raised some points. I would like to reply to Mr. Dhabe. He said that the Industrial Disputes Act is already there and why this Bill has been brought before the House. I might tell him that the provisions of the Industrial Disputes Act are not comprehensive and many of the provisions are such which cannot work in the present context. The present moment there is of such nature that some strict measures are required. Therefore, this Bill has been brought.

Mr. Dhabe has raised a point regarding clause 2(1)(b)(xiv) and said that any service can be declared essential service and brought under this. But for that also a notification has to be issued and that notification is to be placed before both the Houses Parliament. Without the approval of the Parliament it becomes null void. So, there is nothing wrong inserting this clause in the Bill.

No more points are made ....

SHRI S. W. DHABE: What about right of appeal?

SHRI YOGENDRA MAKWANA: There is a provision for right of appeal in this Bill.

Most of the Members have described the nature of the situation in Assam and perhaps the situation in Assam at present requires such a Bill. Therefore, I have come with this Bill.

request all the hon. Members of House to support the Pill and to oppose the Resolution moved by Mathur.

THE. VICE-CHAIRMAN (SHRI A. G. KULKARNI); I shall now first put the Resolution moved by Mr. Mathur to vote.

The question is:

"That this House disapproves the Essential Services Maintenance (Assam) Ordinance, 1980 (No. 2 of 1980) promulgated by the President on the 6th April, 1980."

The House divided.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Ayes 28 Noes 88

#### AYES-28

Alva, Shrimati Margaret Bagaitkar, Shri Sadasiv Banerjee, Shri Jaharlal Bhabhra, Shri Hari Shankar Chakraborty, Shri Amarprosad Dhabe, Shri S. W. Goswami, Shri Dinesh Gupta. Shri Bhupesh Heerachand, Shri D. Jha, Shri Shiva Chandra Kalyanasundaram, Shri M. Madhavan, Shri K. K. Malik, Shri Satya Pal Mallick, Shri Harekrushna Mathur, Shri Jagdish Prasad Mukhopadhyay, Shrimati Purabi Nanda Shri Narasingha Prasad Narendra Singh, Shri Patel. Shri Manubhai Pradhan, Shri Patitpaban Ramamurti, Shri P. Razack, Shrimati Noorjehan Reddy, Shri B. Satyanarayan Shahi, Shri Nageshwar Prasad Sharma Shri Ajit Kumar

Sheikh, Shri Abdul Rehman Siddhu, Dr. M. M. S. Yadav, Shri Hukmdeo Narayan

## NOES-88

Adivarekar. Shrimati Sushila Shankar Ali, Shri Syed Rahmat Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anjiah, Shri T. Arif, Shri Mohammed Usman Balram Das, Shri Barman, Shri Prasenjit Basavaraju, Shri M.

Bhagwan Din, Shri Bhandari, Shri M. C. Bharadwaj, Shri Ram Chandra Bhatt, Shri N. K.

Bhim Raj, Shri Chandrasekhar, Shrimati Maragatham

Chattopadhyaya, Prof. D. P. Chavan, Shrimati Premilabai Dajisaheb

Chowdhari, Shri, A. S. Das, Shri Bipinpal

Das, Shrimati Monika Deshmukh, Shri Bapura

Deshmukh, Shri Bapuraoji Marotraoji Dharmavir, Shri

Dinesh Chandra, Shri Swami

Habibullah, Shrimati Hamida Handique, Shri Bijoy Krishna Hanspal, Shri Harbenda<sub>r</sub> Singh

Heptula, Shrimati Nazama Akbarali

Ibrahim, Shri B.

Jain, Shri J. K.

Jani, Shri Jagdish Joshi, Shri Krishna Nand

Joshi, Shrimati Kumudben Mani shankar

Kalaniya, Shri Ibrahim Kesri, Shri Sitaram Khan, Shri F. M. Khan, Shri Khurshed Alam Khan, Prof. Rasheeduddin Khaparde, Shrimati Saroj Krishna, Shri M. R.

Kureel, Shri Piare Lall urf. Piare Lall Talib Unnavi

Lokesh Chandra, Dr.

Maddanna, Shri M. Mahida, Shri Harisinh Bhagubava Makwana, Shri Yogendra

Malhotra, Shrimati Usha Manhar, Shri Bhagatram

Maurya, Shri Buddha Priya Mehrotra, Shri Prakash Mehta, Shri Om

Mhaisekar, Shri G. R. Mishra, Shri Mahendra Mohan

Mistry, Shrimati Roda Mohapatra, Shri Shyam Sunder

Moopanar, Shri G. K. Mukherjee, Shri Pranab

Naidu, Shri N. P. Chengalraya

Nalwa, Shri Hari Singh Panda, Shri Akshay

Pande, Shri Bishambhar Nath Pandey, Shrimati Manorama

Pandey, Shri Narsingh Narain Pandey, Shri Sudhakar

Paswan, Shri Ram Bhagat Pattanayak, Shri Bhabani Charan

Prasad, Shri K. L. N.

Rajasekharam, Shri P. Rai, Shri Kalp Nath

Rao, Shri V. C. Kesava Ratan Kumari, Shrimati

Razi, Syed Sibte Roshan Lal, Shri

Sahu, Shri Santosh Kumar

Samad, Shri Golandaz Mohammedhusain

Saring, Shri Leonard Soloman

Sheikh, Shri Ghouse Mohiuddin

Singh, Shri J. K. P. N.

Singh, Shri Ng. Tompok
Singh, Shrimati Pratibha
Singh, Dr. Rudra Pratap
Sisodia, Shri Sawaisingh
Sujan Singh, Shri
Swu, Shri Scato
Vaishampayen, Shri S. K.
Venkatrao, Shri Chadalavada
Warjri, Shri Alexander
Yadav, Shri Ramanand
Yadav, Shri Shyam Lal
Zakaria, Dr. Rafiq

The motion was negatived.

# THE VICE-CHAIRMAN SHRI A. G. KULKARNI): The question is:

"That the Bill to provide for the maintenance of certain essential services and the normal life of the community in Assam, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Now, we shall take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 5 (Penalty for illegal strikes)

SHRI SHIVA CHANDRA JHA: Sir, beg to move:

- 1. "That at page 4, in line 4,—
- (i) for the words 'six months' the words two hundred' be substuted."
- (ii) for the words 'one thousand'. the words 'two hundred' be substuted."

उपसभाध्यक्ष महोदय, यहाँ पर बहुत ही ठीक कहा गया है कि यह ब्लैक बिल है, काला विधेयक है ग्रीर इसकी धार इतनी तेज हैं कि जहाँ-अहाँ जनतंत्र के गौधे होंगे वे सब के सब झटपट कट जायेंगे। मैं अपने संशोधन से इस धार को बलन्ट करना चाहता हूं लेकिन कितना बलन्ट होगा यह नहीं कहा जा सकता क्योंकि इसकी धार बहुत तेज है। इसकी धार को ब्लन्ट करने के लिये मैंने यह संशोधन रखा है। कलाज पाँच में यह कहा गया है:

"Any person who commences a strike which is illegal under this Act, or goes or remains on, or other wise takes part in, any such strike shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both".

श्रापने रखा है कि 6 महीने की सजा देंगे ग्रगर कोई स्ट्राइक करता है ग्रौर मेंने ग्रपने संशोधन में कहा है कि दो महीने की सजा हो। दूसरी जगह ग्रापने एक हजार रुपये की बात कही है जब कि मैंने उसको कम करके 200 रुपये की बात कही है। वैसे तो सारा विधेयक ही वापिस कर लिया जाना चाहिये चूकि ग्रब यह ग्रा रहा है इसलिये मेरी कोशिश है कि इसकी धार को ब्लन्ट किया जाए। सजा जो ग्रापने रखी है उसको कम किया जाए यानी 6 महीने की सजा के बदले दो महीने की सजा ग्रोर एक हजार रुपये की जगह 200 रुपये का मैने संशोधन रखा है।

The question was proposed.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The question is:

- 1. "That at page 4, in line 4,—
- (i) For the, words 'six months' the words 'two months' be substituted.
- (ii) for the words 'one thousand' the words 'two hundred be substituated."

The motion was negatived.

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THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The question is:

"That Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

THE VICE-CHAIRMAN A. G. KULKARNI): Now we take up Clause 6. There is an amendment by Mr. Jha.

Clause 6 (Penalty for instigation, etc.) SHRI SHIVA CHANDRA JHA: Sir, I move:

- 2. "That at page 4 in line 9,-
- (i) for the words 'one year' the words 'one month' be substituted:
- (ii) for the words 'two thousand' the words 'one hundred' be substituted."

## श्रीनन, इसम कहा हैं---

"Any person who instigates or incites other persons to take part in, or otherwise acts in furtherance of, a strike which is illegal under this Act shall be punishable with imprisonment for a term which may extend to one year, or with fine which may extend to two thousand rupees, or with both."

विधेयक में यह व्यवस्था की गई है कि स्रगर कोई इस प्रकार का काम करता है तो उसको एक साल की सजा और दो हजार रुपये जर्माना हो सकता है। लेकिन मेरा संशोधन है कि ऐसे मामलों में एक महीने की सजा और 100 रु० जुर्माना होना चाहिए। यह सजा भी ज्यादा से ज्यादा है भ्रौर बहुत ज्यादा है। मेरी राय में तो यह भी नहीं होनी चाहिए। यह विधेयक एक गडबड़ विधेयक है, ब्लैक विधेयक है, लेकिन फिर भी तात्कालिक दष्टि से मैंने यह संशोधन दिया है।

The question was proposed.

SHRI YOGENDRA MAKWANA: I soppose the amendment.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The question is:

- 2. "That at page 4, in line 9.-
- (i) for the words 'one year' the words 'one month' be substi-
- (ii) for the words 'two thousand' the words 'one hundred' be substituted."

The motion was ne gatived.

VICE-CHAIRMAN (SHRI THE A. G. KULKARNI): The question is:

"That Clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

VICE-CHAIRMAN: (SHRI A. G. KULKARNI): Now, we take up Clause 7. There is an amendment by Shri Jha.

Clause 7 (Penalty for giving financial aid to illegal strikes.)

SHRI SHIVA CHANDRA JHA: Sir. I move:

- 3. "That at page 4,-
- (i) in lines 13-14, for the words 'one year' the words 'one month' be substituted;
- (ii) in line 14, for the words 'two thousand' the words hundred' be substituted."

This clause says:

"Any person who knowingly expends or supplies any money in furtherance or support of a strike which is illegal under this Act shall be punishable with imprisonment for a term which may extend to one year, or with fine which may extend to two thousand rupees, or with both."

# िथी शिव चन्द्र झा

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श्रीमन्, विधेयर की इन कराज में कहा गया है कि स्ट्राइक में जो श्रादमी पैसों से मदद करेगा उसकी मजा देने की बात कही गई है। में सनझा हूं कि यह मजा बहुत ज्यादा है। इसलिए मेरा संशोधन है कि ज्यादा से ज्यादा एक महीने की कव हो और 100 ६० फाइन हो। यह भी बहुत ज्यादा है इसकी कम करना जाहिए।

The question was proposed.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The question is:

- 3. "That at page 4,-
- (i) in lines 13-14, for the words 'one year' the words 'one month' be substituted.
- (ii) in line 14, for the words 'two thousand' the words 'one hundred' be substituted."

The motion was negatived,

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The question is:

"That Clause 7 stand part of the Bill".

The motion was adopted.

Clause 7 was added to the Bill.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Now, we go to Clause 8. There is an amendment by Mr. Jha II is a negative amendment. Mr. Jha you can take a minute or two.

श्री शिव चन्द्र झा : श्रीमन, इसमें भी वही बातें हैं । किसिनन प्रोसीजर कोड ग्रौर पीनल कोड को ताक पर रख कर वर्गर वारन्ट के सरकार लोगों को गिरफ्तार करना चाहती है । ग्रगर कोई ग्रावमी सड़क पर चल रहा हो तो उसको फौरन वंद किया जा सकता है ग्रौर वह भी बिना वारन्ट के । मकवाना साहव तो गार्ड के साथ चल सकते हैं, लेकिन उनको भी वगैर वारन्ट के गिरफ्तार किया जा सकता है । मैं समझता हूं कि इस

प्रकार के कानूनों से जनतंत्र का खात्मा हो जाएगा । इसलिए मेरा संशोधन है कि इस क्लाज की डोलीट कर दिया जाय, हटा दिया जाय। इस क्लाज के मुताबिक तो किसी की भी किसी वक्त भी, बिना बारन्ट के गिरफ्तार किया जा सकता है। यह बिलकुल हिटल'र-णाही हैं। इस क्लाज को फीरन हटा देना चाहिये।

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): It is a negative amendment. The question is:

"That Clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bili.

Clauses 9 to 11 were added to the

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI YOGENDRA MAKWANA: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): I shall now put the Resolution moved by Shri Makwana to vote.

The question is:

"That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Ordinance, 1930 (No 2 of 1980), this House approves the issue of Government of Assam, Political (A) Department notification No. PLA-334/80/7, dated the 7th April, 1980, declaring the services in connection with the production, supply and distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Electricity (Supply) Act, 1948, to be essential services for the purposes of the said Ordinance."

The motion was adopted.